Factual Report in the matter of Rajendra Tiwari V/s Union of India& Ors. (OA No. 116/2025) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Rajendra Tiwari V/s Union of India & Ors. before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, the applicant Sh. Rajendra Tiwari has raised the issue regarding illegal operation of a Commercial Establishment named as "The Vijayran Palace" upon the land of khasra no. 25, 27, 28, 29, 30, 30/1, 30/678, 30/683, 30/749, 30/750, 32, 32/679, 32/751, 58 of Village Kachrawala, Tehsil Amer, District Jaipur and most of the part of commercial establishment is situated upon reserved forest land of Khasra No. 25 of Village Kachrawala and rest of the land of impugned commercial establishment is revenue land, however, is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary. It is also alleged that this commercial establishment is integral part of the eco sensitive zone of the " Nahargarh Wildlife Sanctuary" and the project proponent has not obtained requisite permissions from National Borad of Wild Life, State Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority and the Commercial activity is being operated without having valid permission under the Environment (Protection) Act, 1986, the Air Act, 1981, the Water Act, 1974 and also without Wildlife clearance in view of EIA Notification, 2006. Further, it has also been alleged by the petitioner that the Commercial Establishment gives the premises on rent for marriage parties and other programs and these events are allowed to be continued even in the midnight without any hindrance and are adversely impacting the environment and wildlife as huge speakers, lights, high volume crackers are being used.

Order

Hon'ble NGT Central Zone Bench passed an order on25.08.2025and operative part of the order is as follows:

> *"1.Issues raised in this application are violation of Environment (Protection) Act, 1986, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972. It is contended by the applicant that Old Khasra No.4 of Village Kachrawala*

measuring 22 Bheegas 2 Biswas was entirely recorded in the name of forest department in view of Van Bandobast Plan of Vankhand Amer-54 and Khasra No.174 came to be divided in number of Khasras indicated in Para No.8 of this Original Application and New Khasra No's 11, 13, 24, 25, 64, 65 and 69 of Village Kachrawala (Old Khasra No.4) are found to be recorded in the name of Jaipur Development Authority and also New Khasra No's 68, 65/680, 11/729 and 11/730 of Village Kachrawala are found to be recorded in the name of some private persons (arrayed as respondents in present matter). It is to clarify here that All New Khasras indicated in Para No.8 of Original Application were originated from Original Khasra No.4 of Village Kachrawala which was entirely recorded in the name of forest department as reserved forest land and thus the reserved forest land is being misappropriated and being diverted for non-forest and commercial purposes which is against the very scheme of Forest Conservation Act, 1980 and that Respondent No.12 is operating a commercial establishment named The Vijayran Palace upon the land of Khasra No's 25, 27, 28, 29, 30, 30/1, 30/678, 30/683, 30/749, 30/750, 32, 32/679, 32/751, 58 of Village Kachrawala, Tehsil Amer, District Jaipur and most of the part of commercial establishment is situated upon reserved forest land of Khasra No. 25 of Village Kachrawala and rest of land of impugned commercial establishment is revenue land, however same is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and Village Kachrawala has been mentioned in list of Villages falling within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and thus the commercial establishment of Respondent No.12 is also integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary.

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One representative from the Addl. Chief Secretary, Forest & Wildlife, Government of Rajasthan (Rajasthan)

(ii) One representative from the Principal Chief Conservator of Forest, (Rajasthan)

(iii) One representative from the Regional Director, Central Ground Water Board, Jaipur (Western Region) (Rajasthan)

(iv) One representative from the Member Secretary, State Pollution Control Board, Jaipur (Rajasthan)

6. The Committee is directed to visit the site and submit the factual and action

taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

Field Visit

The State Board being Nodal Agency in this matter, sought the nominations from departments involved in the committee constituted by Hon'ble NGT and following officials were nominated:

(i) Sh. Vankdoth Ketan Kumar, Deputy Conservator of Forests, Jaipur.

(ii) Sh. Vijay Pal Singh, Deputy Conservator of Forests, (WL), Zoo, Jaipur.

(iii) Smt. Pooja, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)

(iv) Sh. Shashank Pratap Singh, Sc-C, Central Ground Water Board, Western Region, Jaipur.

Copy of the nominations are enclosed and collectively marked as **Annexure-1**. The committee decided to visit the site on 20.11.2025 for the purpose of taking ground observations and analysis of official records of the Commercial Establishment. It is pertinent to mention that the petitioner was also contacted telephonically to be present during the visit but he did not show up.

Observations

Following is the factual observation of the site visit:

(i) The unit named as M/s Royal Quest Resort Pvt. Ltd is a Hotel activity and is engaged in operation of a 40room Hotel at Khasra No. 25, 27, 28, 29, 58, Village- Kachrawala, Kukas, Tehsil- Amber, District- Jaipur.

(ii) As per the categorization of the State Board, Hotels (less than 3 star) and/or Hotels having more than 20 rooms and less than 100 rooms are covered under Orange Category. The unit had submitted first application dated 19.03.2014 for Consent to Establish under the provisions of the Water Act, 1974 and the Air Act, 1981, which was granted vide State Board's letter dated 24.07.2014 for hotel activity for 30 Beds. Thereafter, the unit has further obtained Consent to Establish for 40 rooms vide

State Board letter dated 11.05.2017. *At present, the unit is having valid Consent to Operate under the provisions of the Water Act, 1974 and the Air Act, 1981 dated 20.11.2018, valid till 31.12.2027 for Hotel activity for 40 rooms.* Copy of the Consent to Establish dated 24.07.2014, 11.05.2017 and Consent to Operate dated 20.11.2018 are enclosed and marked as **Annexure- 2**.

(iii) It was also observed that one property along with 12 rooms were also adjacent to the Hotel. The representative from the hotel informed that this is a farmhouse property and is a separate entity which is not the part of the hotel operations. Also, it is informed by the representative that this farmhouse is used solely for personal purposes and it does not serve any commercial function or guest accommodation.

(iv) The unit has two borewells and has submitted a self-exemption certificate issued by CGWA for abstraction of 09 KLD of groundwater from two borewells. Water meters have been installed on both borewells and a daily groundwater abstraction logbook is being maintained. The unit has informed that groundwater is used only for drinking purposes while the remaining water requirement is met through tanker supply. During hotel events, the water demand is met by the event organizers. A copy of the CGWA exemption certificate is enclosed as **Annexure-3**.

(v) The total built up area of the unit is less than 20,000 Square Meter (As per the approved map built up area is 7012.50 Square Meter), therefore, unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006. Copy of approved Map of total built up area is enclosed and marked as **Annexure- 4.**

(vi) With reference to the location of the project, It was reported by the representative of Forest Department that unit's premises falls outside the forest boundaries and falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary notified on 08.03.2019.

(vii) As per the land conversion order dated 30.01.2013 issued from JDA, land was converted for Resort unit on 30.01.2013 (for Khasra No. 25,27,28,29,58 Village- Kachrawala). Copy of Conversion order dated 30.01.2013 is attached and marked as **Annexure- 5**.

(viii) That Zonal Master Plan of the Nahargarh Wild Life Sanctuary, referred above has been approved by the State Government which inter-alia says as under:-

*"**10.4 Existing Activity/Use***

ESZ Notification dated 08-03-2019 prescribed regulations regarding new hotel, resort, commercial establishments, etc. This leads to the requirement of defining what is "existing."

For purpose of ZMP for the ESZ, hotels, resorts, commercial establishments, etc. shall be considered as existing if they have any of the following issued prior to 08.03.2019 ESZ Notification of Nahargarh:

1. Electricity connection for non-agricultural use.

2. Approval by Tourism Department as tourism unit.

3.Conversion order/Patta for non-agricultural use.

4. Building Plan approval.

5. Order regarding change in land use.

6. Proof of deposition of tax as hotel, resort, commercial establishment, etc.

7. CTE/CTO/Environmental Clearance."

(ix) Further, as per the circular dated 26.09.2023 issued from Forest, Environment & Climate Change Department, Govt. of Rajasthan regarding clarification of Hotels, resorts etc. it has been clarified that projects having any 07 listed documents (as mentioned above) prior to issue of Notification of Eco Sensitive Zone 08.03.2019 would be considered as existing. Copy of the circular enclosed and marked as **Annexure-6.**

(x) The unit under question is having 04 documents from the above list i.e. *Approval by Tourism Department as tourism unit, Conversion order/Patta for non-agricultural use, Building Plan approval, CTE/CTO/* issued prior to 08.03.2019 which confirms that the establishment was in existence prior to issuance of the Notification dated 08.03.2019. The documents are attached and collectively marked as **Annexure-7.**

(xi) As per the notification and Zonal Master Plan, the hotel activity is covered under regulated activities.

(xii) The occupancy during visit of the joint committee on 18.11.2025 was of total 107 persons only (Guest-72 people and staff-35 people). Unit is having Sewage Treatment Plant (STP) for treatment of waste water generated from the unit. No discharge of treated or untreated waste water was observed within or outside the premises during visit. Treated waste water is being utilized for plantation within premises. Copy of occupancy report enclosed and marked as **Annexure- 8**.

(xiii) It is also noteworthy that, the work related to defining the boundary of Nahargarh Wildlife Sanctuary is under review by the State Forest Department as the matter is sub judicial in **E.A. No. 06/2024 in O.A. No. 97/2022, Kamal Tiwari V/s Union of India & Ors pending before Hon'ble NGT, CENTRAL ZONAL BENCH, BHOPAL.**

In this regard, as per the representative of Forest Department, meetings were convened under the chairmanship of Principal Chief Conservator of Forests and Chief Wild Life Warden, Rajasthan, Jaipur on 07.01.2025, 21.01.2025, 26.03.2025 and 27.06.2025.

As per the minutes, the exercise for identification and demarcation of the sanctuary boundary has been completed by the Forest Department and digital map has been finalized in accordance with the SOP and the original Notification dated 22.09.1980. The finalized map and digital map has been submitted by the Forest Department, GoR before Hon'ble NGT after due approval from the Hon'ble Forest Minister, GoR on 18.07.2025.

Hon'ble High Court of Rajasthan in the matter of D.B. Civil Writ Petition (PIL) No. 14254/2025 (Nahargarh Van Evam Vanya Jeev Suraksha Evam Seva Samiti Vs Union of India & Ors.) passed an order dated 19.09.2025 which inter-alia say as under:

> **"It is directed that in the meanwhile, no change in the boundaries of the existing Nahargarh Wildlife Sanctuary which would include the Eco Sensitive Zone and the described area, shall be made"**

(Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025; 26.03.2025 and 27.06.2025 are enclosed and marked as **Annexure- 9** and copy of Hon'ble High Court order dated 19.09.2025 is enclosed and marked as **Annexure- 10)**

Conclusion

(I) The unit is being operated outside Forest Area and within ESZ of the sanctuary.

(II) The Hotel was preexisting before the issuance of notification dated 08.03.2019.

(III) The unit is operational after obtaining valid consent from the State Board under the provisions of the Water Act, 1974 and the Air Act, 1981 for the hotel activity for 40 rooms.

(IV) The unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006.

(V) The unit has obtained self-exemption certificate from Central Groundwater Authority for the groundwater abstraction of 9 KLD.

Enclosures:

(i) Letter dated 10.10.2025 from ACS (Environment) nominating DCF (WL), Zoo, Jaipur, Letter dated 15.10.2025 issued from PCCF, Forest Department nominating DCF, Jaipur, Letter dated 25.09.2025 issued from CGWA nominating Scientist-C, CGWB, Western Region, Jaipur, and office order

dated 19.09.2025 issued from RSPCB appointing RO, Jaipur (North) as OIC in the case **(Annexure-1)**.

(ii) Copy of the Consent to Establish dated 24.07.2014, 11.05.2017 and Consent to Operate dated 20.11.2018 **(Annexure-2).**

(iii) Copy of CGWA self-exemption certificate **(Annexure-3).**

(iv) Copy of approved map for total Built up Area **(Annexure-4).**

(v) Copy of JDA land allotment order (**Annexure-5**).

(vi) Circular dated 26.09.2023 **(Annexure - 6)**.

(vii) Documents issued prior to 08.03.2019 **(Annexure - 7)**.

(viii) Copy of occupancy report **(Annexure-8).**

(ix) Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025, 26.03.2025 and 27.06.2025 **(Annexure - 9).**

(x) Copy of Hon'ble High Court order dated 19.09.2025 **(Annexure - 10)**.

(xi) Photographs taken during the field visit **(Annexure -11)**.

(Shashank Pratap Singh)	(Pooja)	(Vijay Pal Singh)	(Vankdoth Ketan Kumar)
Scientist-C, CGWB, Western Region, Jaipur	Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)	Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.	Deputy Conservator of Forests, Jaipur.

राजस्थान सरकार
वन विभाग

क्रमांक: प016(2)वन/2025–08846 जयपुर, दिनांक:

सदस्य सचिव,
राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड,
जयपुर राज0।

विषयः– Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 25.08.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 114/2025, 115/2025 and 116/2025 (CZ) namely Rajendra TiwariVs Union of India & Ors. के संबंध में।

संदर्भः– आपका पत्र क्रमांक प0 10(784) RPCB/Legal/NGT/2025/945-48, 10(785) RPCB/Legal/NGT/2025/953-56 and 10(786) RPCB/Legal /NGT/2025/949-52 dated 19.09.2025

उपरोक्त विषयान्तर्गत संदर्भित पत्रो के क्रम में लेख है कि माननीय हरित अधिकरण द्वारा पारित निर्णय दिनांक 25.08.2025 की अनुपालना में गठित संयुक्त समिति में अतिरिक्त मुख्य सचिव, वन महोदय की ओर से उप वन संरक्षक (वन्यजीव) चिडियाघर जयपुर को प्रतिनिधि के रूप मे नामित किया गया है। जिनका विवरण निम्नानुसार है:–

क्र सं.	नाम	पदनाम	दुरभाष	ईमेल
1.	श्री विजयपाल सिंह	उप वन संरक्षक (वन्यजीव) चिडियाघर जयपुर	9782062885 141–2617319	dcfwl.zoo.forest@rajasthan.gov.in

भवदीय,

(बीजो जॉय)
विशिष्ट शासन सचिव

Document certified by BIJO JOY <Joybijo@gmail.com>
Digitally Signed by Bijo Joy
Designation: Special Secretary To Government
Date :10-10-2025 04:31:26

RajKaj Ref No.: 18269577
eSign DSC

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर
फोन नम्बर: 0141–2700151 ई–मेल: pccf.cwlw.forest@rajasthan.gov.in

क्रमांक:एफ.8(49)2025/ई–3901–8300163/विधि/मुवजीप्र दिनांक:

निमित्त,

उप वन संरक्षक,
जयपुर।

5469
17.10.25

विषयः– माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल ज़ोन बेंच, भोपाल में लंबित मूल प्रार्थना–पत्र संख्या 116/2025 (cz) राजेन्द्र तिवारी बनाम यूनियन ऑफ इंडिया एंड अदर्स।

संदर्भ :– .सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर के पत्र क्रमांक 17862309 दिनांक 18.09.2025 एवं इस कार्यालय का पत्र क्रमांक क्रमांक 17984515 दिनांक 25.09.2025 एवं उप वन संरक्षक (वन्यजीव), चिड़ियाघर, जयपुर का पत्र क्रमांक 18121886 दिनांक 05.10.2025

महोदय,

विषयान्तर्गत संदर्भित पत्रों के क्रम में लेख है कि माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा मूल प्रार्थना–पत्र संख्या 116/2025 (cz) राजेन्द्र तिवारी बनाम यूनियन ऑफ इंडिया एंड अदर्स में पारित आदेश दिनांक 25.08.2025 के बिंदु संख्या 5 में समिति का गठन किया गया है।

प्रकरण आपके वन मंडल से सम्बन्धित होने के कारण इस कार्यालय के आदेश क्रमांक 17984515 दिनांक 25.09.2025 में आंशिक संशोधन करते हुए उप वन संरक्षक (वन्यजीव), चिड़ियाघर, जयपुर के स्थान पर आपको प्रतिनिधि मनोनीत किया जाता है। अतः विभागीय हित में आवश्यक कार्यवाही कराते हुए प्रगति से इस कार्यालय अवगत करावें।

संलग्न – उपरोक्तानुसार

भवदीया,

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान
दिनांक:

क्रमांक:एफ.8(49)2025/ई–3901–8300163/विधि/मुवजीप्र
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. अतिरिक्त मुख्य सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
2. अति. प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर को प्रेषित कर निवेदन है कि प्रकरण में प्रभारी अधिकारी नियुक्त किये जाने का कष्ट करावें।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान

Document certified by Shikha Mehra <shikhamehraifs@gmail.com>.
Digitally Signed by Shikha Mehra
Designation : Principal Chief Conservator Of Forest
Date :15-10-2025 12:34:00

RajKaj Ref No.: 18350751
eSign DSC

Scanned with OKEN Scanner

No. TS/01/AAP-2025-26/CGWB/WR/25-322

भारत सरकार /Govt. of India
जल शक्ति मंत्रालय /Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग /
Ministry of Water Resources, RD & GR
केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board
पश्चिमि क्षेत्र, जयपुर / Western Region, Jaipur

6-A, झालना डूंगरी, जयपुर (राज)/
6-A, Jhalana Doongri, Jaipur-302004 (Raj)
Tel: 0141-2706338, Fax: 2706991
Email: rdwr-cgwb@nic.in, tswr-cgwb@nic.in

दिनांक:25.09.2025

कार्यालय आदेश संख्या : 46- 2025-26

श्री शशांक प्रताप सिंह, वैज्ञानिक-सी (Mob. No. 7838883347) को माननीय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्र, पीठ भोपाल द्वारा दिनांक 25.8.2025 के आदेश द्वारा राजेन्द्र तिवारी बनाम भारत संघ एवं अन्य के मामले में गठित संयुक्त समिति के केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र का प्रतिनिधित्व करने वाले सदस्य एवं नोडल अधिकारी के रूप में नामित किया जाता है। /Sh. Shashank Pratap Singh, Scientist-C (Hg.) (Nob. No. 7838883347) is hereby nominated for the Member as well as Nodal Officer representing Central Ground Water Board, Western Region, of the Joint Committee constituted by the Hon'ble National Green Tribunal, Central Zone, Bench Bhopal, vide its order date 25.8.2025 in the matter of O.A. No. 116/2025 (CZ) namely Rajendra Tiwari Vs Union of India & Ors.

आपको निर्देश दिया जाते है की आप सभी संबंधित पक्षों से समन्वय कर, माननीय अधिकरण के निर्देशों के अनुसार अपेक्षित रिपोर्ट समय पर प्रस्तुत करेंगे। आपके संदर्भ एवं आवश्यक कार्रवाई हेतु अधिकरण के दिनांक 25.08.2025 के आदेश की एक प्रति संलग्न है।/It is directed to coordinate with all concerned and ensure timely submission of the requisite report in accordance with the directions of the Hon'ble Tribunal. A copy of the Tribunal's order dated 25.08.2025 is enclosed herewith for your reference and necessary action

के पी सिंह 25/9/25

(के . पी. सिंह /K.P.Singh)
वैज्ञानिक-डी(जीपी) एवं कार्यालय प्रमुख/
Scientist-D & Head of Office

प्रति,

1. श्री शशांक प्रताप सिंह, वैज्ञानिक-सी (एचजी), केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, जयपुर।/Sh.Shashank Pratap Singh, Scientist-C (Hg.), Central Ground Water Board, Western Region, Jaipur.

जानकारी हेतु प्रतिलिपि/ Copy for information to:

1. सदस्य, केंद्रीय भूजल प्राधिकरण, भारत सरकार, नई दिल्ली।/ The Member, Central Ground Water Authority, Govt. of India, New Delhi.
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, झालना डूंगरी, जयपुर।/ The Member Secretary, Rajasthan State Pollution Control Board, Jahalan Doongri, Jaipur.
3. अतिरिक्त मुख्य सचिव, वन एवं वन्यजीव, राजस्थान सरकार, जयपुर।/ The Additional Chief Secretary, Forest & Wildlife, Government of Rajasthan Jaipur.
4. प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव, अरण्य भवन, जयपुर।/ The Principal Chief Conservator of Forest, Forest & Wildlife, Aranya Bhawan, Jaipur.
5. प्रभारी अधिकारी, केंद्रीय भूजल प्राधिकरण, केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, जयपुर। The OIC, CGWA,, Central Ground Water Board, Western Region, Jaipur

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

No. F.10 (786) RPCB/Legal/NGT/2025/ 949-952 Date: 19-09-2025

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (North).
Mobile No.: 7073581777
Email: rorpcb.jaipur[at]gmail[dot]com

Subject:- Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 25.08.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 116/2025 (CZ) , Rajendra TiwariVs Union of India & Ors..

Madam,

This has reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide order dated 25.08.2025 in Original Application No. 114/2025 (CZ), has constituted a Joint Committee and directed inter alia as follows:

> ***"5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-***
>
> ***i. One representative from the Addl. Chief Secretary, Forest& Wildlife, Government of Rajasthan (Rajasthan)***
>
> ***ii. One Representative from the Principal Chief Conservator of Forest, (Rajasthan)***
>
> ***iii. One representative from the Regional Director, Central Ground Water Board, Jaipur (Western Region) (Rajasthan)***
>
> ***iv. One representative from the Member Secretary, State Pollution Control Board, Jaipur (Rajasthan)***
>
> ***6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."***

In compliance with the directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal order dated 25.08.2025 is enclosed herewith for your ready reference and necessary action in the matter.

Enclosed-As above

(Sharda Pratap Singh)
Member Secretary

Copy to the following for information / necessary action:
1. Additional Chief Secretary, Forest & Wildlife, Government of Rajasthan, Jaipur
2. Principal Chief Conservator of Forest, Forest & Wildlife, Aranya Bhawan, Jaip
3. Regional Director, Western Region, Central Ground Water Board, Jhalana Doongri, Jai

Signature Not Verified
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.09.18 19:37:26 IST
Reason: Approved

Member Secretary

RajKaj Ref No.: 17862309

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108\1925
Order No : 2014-2015/Jaipur/4359 **Dispatch Date:** 24/07/2014

M/s Royal Quest Resorts Pvt. Ltd.,
Village - Kacherwala, Kukas , Tehsil:Amber
District:Jaipur

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 19/03/2014 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **,is hereby granted** granted for your **Hotel plant** situated / proposed at **Village - Kacherwala, Kukas Tehsil:Amber District:Jaipur** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **19/03/2014** to **28/02/2017 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Service	30.00 BEDS

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108
Order No : 2014-2015/Jaipur/4359 Dispatch Date: 24/07/2014

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(130KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 That the **Hotel plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

9 **This consent is not evidence for ascertaining entitlement of land.**

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

101

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108
Order No : 2014-2015/Jaipur/4359 Dispatch Date: 24/07/2014

10 That you shall not install any sources of air pollution other than D.G.Set of 130 KVA without prior permission of the Board.

11 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.

12 That unit shall not carryout expansion in terms of increase in Rooms/ Beds capacity without prior permission of the state board.

13 That the hotel shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.

14 That he hotel shall not organize any lunch/diner on the occasion of marriage parties, birthday parties and other similar functions in the hotel premise.

15 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

16 That the hotel shall maintain the Oil & Grease trap in god condition, so that oil & grease coming with waste water from kitchen/laundry will retain the trap.

17 That you shall comply to the provisions of the Water Cess Act,1977.

18 That this consent issued subject to decision of honorable High Court in the matter of "SB Civil Writ petition no: 11153/2011, Suo-Moto vis. State of Rajasthan "if Any.

19 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act.**

20 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

21 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108 Dispatch Date: 24/07/2014
Order No : 2014-2015/Jaipur/4359

Yours Sincerely

Regional Officer

Copy To:-
1 Master File.

Regional Officer

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825

Unit Id : 53929 Dispatch Date: 11/05/2017

M/s Royal Quest Resorts Pvt. Ltd.,

Village - Kacherwala, Kukas , Tehsil:Amber

District:Jaipur

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 13/02/2017 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **,is hereby granted** for your **Royal Quest Resorts Pvt. Ltd plant** situated / proposed at **KHASRA NO-25,27,28,29 AND 58,Village - Kacherwala, Kukas, JAIPUR Tehsil:Amber District:JAIPUR** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **13/02/2017** to **31/01/2022 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Service	40.00 ROOM (80 BEDS)

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA

Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440
Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017
Unit Id : 53929

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D G SET(130KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 That the **Royal Quest Resorts Pvt. Ltd plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Signature val
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017

Unit Id : 53929

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

9 That the hotel shall obtain all necessary permission from concern authorities i.e. District Administration Jaipur, Nagar Nigam & Jaipur Development Authority for expansion of establish of the plant.

10 That industry shall apply for consent to operate under the provisions of the Air Act, 1981 & the Water Act, 1974 four months in advance before commissioning of the project.

11 This consent is not evidence for ascertaining entitlement of land.

12 That the hotel shall require proper treatment and disposal and installation of adequate pollution control measures in accordance with the provisions of the Water Act and the Air Act for the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/dinner on the occasion of marriage parties, birthday parties and other similar functions in the premises of your hotel.

13 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.

14 Unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.

15 That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.

16 That this consent to establish is valid for hotel with 40 rooms i.e. 80 beds only,for any change in capacity of the services, the hotel has to seek fresh consent to establish.

17 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440
Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017
Unit Id : 53929

18 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.

19 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by legal supplier of fresh water only.

20 That if the project cost exceed Rs. 1475 Lacs, the unit shall take/obtain modification in consent to establish after paying fee as applicable.

21 That this consent to establish shall be subject to compliance of any direction or order passed by court of law in the matter.

22 That unit shall not apply / obtain any "Star Category" certificate without prior permission of the State Board.

23 That the solid waste generated from the Hotel Services should be properly collected, segregated and disposed as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.

24 That the unit shall comply the Water Cess Act, 1977.

25 That this consent to establish shall be subject to decision of Hon'ble High Court in the matter of "SBWP No. 11153/2011, Suo Moto V/s. State of Rajasthan" if any.

26 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act.**

27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s).

Signature Valid
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825 **Dispatch Date:** 11/05/2017

Unit Id : 53929

Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

GIC

Copy To:-

1 Master File.

Regional Officer[Jaipur]

GIC

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

M/s ROYAL QUEST RESORTS PVT. LTD.

10/358, SUNDER VIHAR, PASCHIM VIHAR , NEWDELHI
Tehsil:NEW DELHI
District:NEW DELHI

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 06/01/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **ROYAL QUEST RESORTS PVT. LTD. plant** situated at **KHASRA NOS25,27,28,29 58 VILLAGE KACHERAWALA KUKAS Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **06/01/2018** to **31/12/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Service	40.00 ROOM (80 BEDS)

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 **That the hotel shall obtain all necessary permission from concern authorities i.e. District Administration Jaipur, Nagar Nigam & Jaipur Development Authority for expansion of establish of the plant.**

7 **This consent is not evidence for ascertaining entitlement of land.**

8 **That the hotel shall require proper treatment and disposal and installation of adequate pollution control measures in accordance with the provisions of the Water Act and the Air Act for the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/dinner on the occasion of marriage parties, birthday parties and other similar functions in the premises of your hotel.**

9 **That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.**

10 **Unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.**

11 **That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.**

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

12 **That this consent to operate is valid for hotel with 40 rooms i.e. 80 beds only,for any change in capacity of the services, the hotel has to seek fresh consent to establish.**

13 **That unit shall carryout plantation within the premises in at least 33% of the total plot area.**

14 **That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.**

15 **That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by legal supplier of fresh water only.**

16 **That if the project cost exceed Rs. 1481 Lacs, the unit shall take/obtain modification in consent to establish after paying fee as applicable.**

17 **That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.**

18 **That unit shall not apply / obtain any "Star Category" certificate without prior permission of the State Board.**

19 **That the solid waste generated from the Hotel Services should be properly collected, segregated and disposed as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.**

20 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

21 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

22 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974
Date: 20/11/2018
Unit Id : 84911

time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

Copy To:-

1 Master File.

Regional Officer[Jaipur]

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Annexure-3

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

सत्यमेव जयते

भूजल निकासी हेतु छुट पत्र

EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME Royal Quest Resorts Private Limited

PROJECT ADDRESS Khasra No. 25, 27, 28, 29, 58 URF Chokhiywas, Amer PIN CODE 302028

STATE RAJASTHAN DISTRICT JAIPUR TOWN/BLOCK AMBER

COMMUNICATION ADDRESS Khasra No. 25, 27, 28, 29, 58 URF Chokhiywas, Amer

ADDRESS OF CGWB REGIONAL OFFICE 6-A, Jhalana Doongri, Jaipur 302004, Rajasthan.

1. EXEMPTED LETTER NO. EXM/INF/RJ/2025/8823/N
2. DATE OF ISSUANCE. 21/06/2025
3. APPLICATION NO. INF/RJ/2025/8823
4. APPLICATION TYPE Infrastructure
5. PROJECT STATUS New Project
6. VALID FROM 21/06/2025
7. AREA TYPE CATEGORY Over Exploited (GWRE- 2024)
8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m^3/day	m^3/year	m^3/day	m^3/year	m^3/day	m^3/year
9.00	3285.00	0.00	0.00	9.00	3285.00

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 0					PROPOSED 2					TOTAL 2				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	0	0	0	0	0	2	0	0	0	0	2	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1.Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

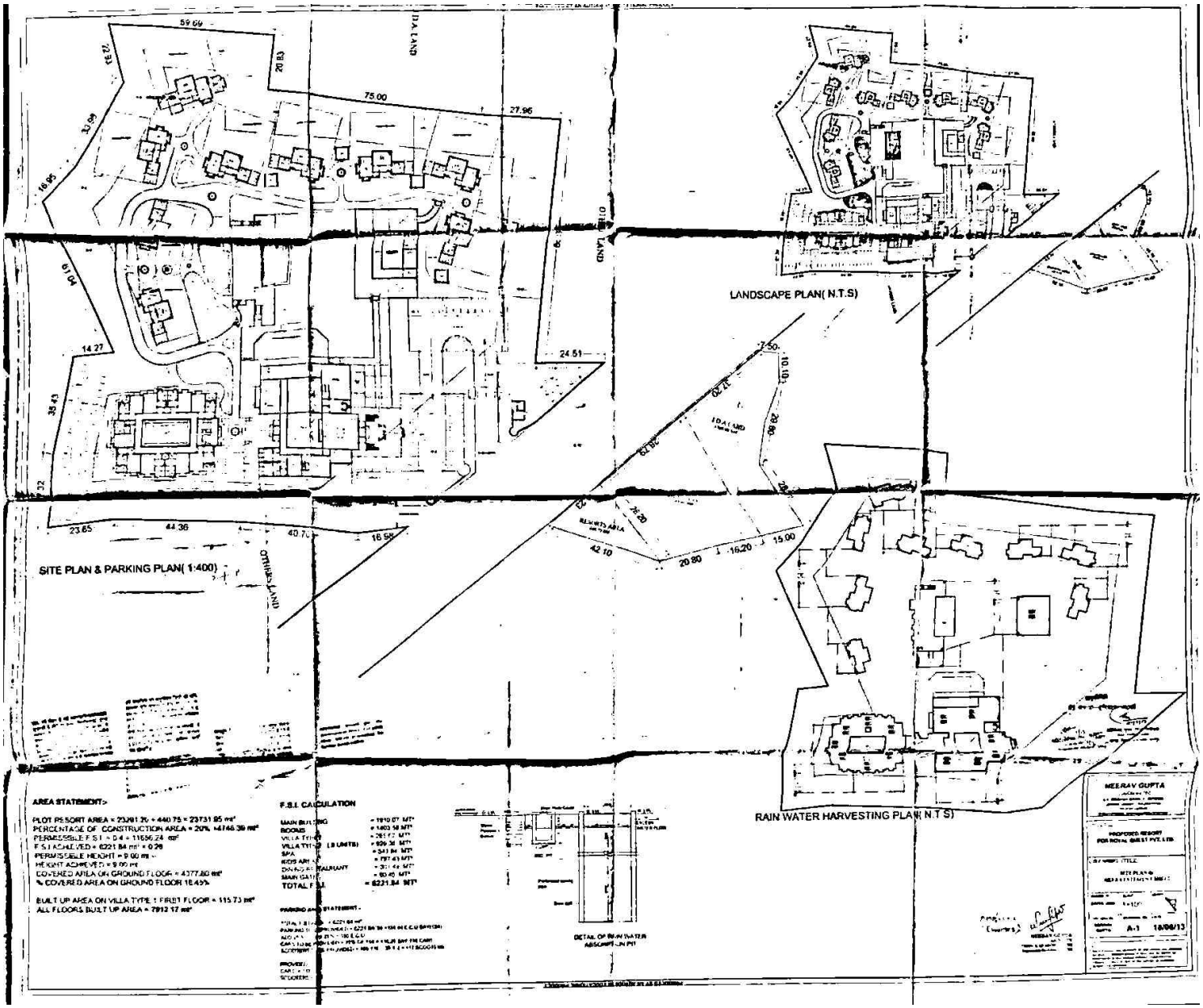
1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(E) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
2. यह इग्जेम्प्शन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्पादन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जेम्प्शन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इग्जेम्प्शन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

केंद्रीय भूमि जल प्राधिकरण, जल शक्ति मंत्रालय, सीएसएमआरएस परिसर, ओलोफ पाल्मे मार्ग, हौज खास, नई दिल्ली-110016 / Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg, Hauz Khas, New Delhi-110016
Phone: (011) 23383561
Website: cgwa-noc.gov.in
पानी बचाओ जीवन बचाओ

Annexure-4


LANDSCAPE PLAN(N.T.S)
SITE PLAN & PARKING PLAN(1:400)
RAIN WATER HARVESTING PLAN(N.T.S)
AREA STATEMENT:-
F.S.I. CALCULATION
MEERAV GUPTA
A-1 18/06/13

जयपुर विकास प्राधिकरण, जयपुर।

ज.वि.प्रा./अति.मु.न.नि./भी.पी.सी./2013/डी-1151 दिनांक- 01/7/2013

श्री नरेन्द्र सिंह,
जरिये निदेशक,
रॉयल क्वीस्ट रिसोर्ट प्रा. लि.,
10/358, सुन्दर विहार, पश्चिम विहार,
नई दिल्ली-110063

विषय :- खसरा संख्या 25, 27, 29, 28 व 58, ग्राम-कचेरावाला उर्फ चौखल्यावास, तहसील-आमेर, जयपुर के प्रस्तावित रिसोर्ट के भवन मानचित्र अनुमोदन बाबत्।

महोदय,

आपका प्रार्थना पत्र दिनांक 21.03.2013 में खसरा संख्या 25, 27, 29, 28 व 58, ग्राम-कचेरावाला उर्फ चौखल्यावास, तहसील-आमेर, जयपुर के प्रस्तावित रिसोर्ट के भवन मानचित्र अनुमोदन के लिए प्रस्तुत किये गये थे, उनकी स्वीकृति भवन मानचित्र समिति (बी.पी.) में दिनांक 20.05.2013 को निम्न शर्तों के साथ दी गयी है:-

1. यह भवन अनुज्ञा माह मई-2020 तक प्रभावी है।
2. भवन निर्माण स्वीकृत मानचित्र के अनुसार ही किया जावेगा तथा किसी भी प्रकार का उल्लंघन (डेवियेशन) नहीं किया जायेगा।
3. भूखण्ड के स्वामी एवं मानचित्र तैयार करने वाले तकनीकीविज्ञ का कर्त्तव्य होगा कि वो यह सुनिश्चित कर ले कि स्वीकृति मानचित्र प्रचलित मास्टर प्लान/जोनल प्लान/भवन विनियमों के अनुरूप है यदि कोई उल्लंघन जानकारी में नहीं है, प्राधिकरण को अधिकार होगा कि किसी स्थिति में उल्लंघन की जानकारी होने पर भवन मानचित्रों की दी गयी अनुज्ञा रद्द/बदली जा सकती है तथा प्रार्थी प्राधिकरण में किसी भी प्रकार की क्षतिपूर्ति का हकदार नहीं होगा।
4. निर्माण कार्य प्रारम्भ करने से पूर्व स्वामी प्राधिकरण को निर्धारित प्रपत्र में सूचना प्रस्तुत करेगा।
5. भवन निर्माण द्वारा प्लिन्थ लेवल तक का निर्माण पूर्ण होने की सूचना निर्धारित प्रपत्र में आवश्यक रूप से उपायुक्त जोन को दी जानी होगी, यदि इसकी अनुपालना भवन निर्माता द्वारा नहीं की जाती है तो जारी अनुज्ञा को वापस ले लिया जावेगा।
6. उक्त स्वीकृति के कारण यदि जयपुर विकास प्राधिकरण को किसी न्यायालय, सक्षम अधिकारी तथा नगर भूमि (अधिकतम सीमा एवं विनियम) अधिनियम के तहत नियुक्त अधिकारी के समक्ष किसी कार्यवाही में कोई भी खर्च, नुकसान, मुआवजा देना पड़े या देने योग्य हो तो प्रार्थी उनकी इस क्षति को पूर्ण करने के लिए बाध्य होगा।
7. दरवाजे एवं खिड़कियाँ इस प्रकार लगाए जायेगें कि वो सड़क की ओर निकले हुए नहीं हों।
8. स्वामी प्रत्येक मंज़िल के लिए स्वीकृत रिसोर्ट ईकाई से अधिक का निर्माण नहीं करेगा।

9. ऊपर वर्णित शर्तों एवं अन्य कोई संबंधित शर्त का पालन नहीं होने पर भवन अनुज्ञा रद्द मानी जायेगी।
10. स्वामी भवन के परिसर को स्वीकृत उपयोग के अनुसार ही उपयोग में लेगा।
11. तकनीकीविज्ञ के निरीक्षण में स्वामी निर्माण कार्य करवायेगा जिसके संबंध में सूचना प्राधिकरण को पूर्व में देनी होगी। यदि तकनीकीविज्ञ को बदला जाता है तो इसकी सूचना 48 घन्टे के अन्दर यथोचित प्रमाण–पत्र में प्राधिकरण को देनी होगी।
12. स्वीकृत मानचित्र को प्राप्ति दिनांक से राज्य स्तर के समाचार–पत्र में एक सप्ताह में प्रकाशित करने होगें।
13. स्वीकृत मानचित्र मौके पर उपयुक्त स्थान पर बोर्ड लगाकर उस पर स्पष्ट रूप से दर्शाने होगें।
14. आवेदक द्वारा जारी किये जा रहे अनुमोदित मानचित्रों के अनुसार बेसमेन्ट/स्टिल्ट के पार्किंग क्षेत्र को अन्डरटेकिंग/समर्पणना में अनुसार भवन निर्मित होने पर जविप्रा के पक्ष में समर्पित किया जाना होगा एवं जिसका कब्जा उपायुक्त जोन द्वारा विधिवत प्राप्त किया जावेगा।
15. भवन परिसर में ही आगुन्तकों की पार्किंग करवाई जावे तथा आगन्तुकों हेतु निःशुल्क वाहन पार्किंग का बोर्ड लगवाया जावें।

भवदीय,

01/7/13

(नीरज तिवाड़ी)
अतिरिक्त मुख्य नगर नियोजक
भवन मानचित्र समिति (वी.पी.)
जयपुर विकास प्राधिकरण, जयपुर।

प्रतिलिपि :– सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. मुख्य नियन्त्रक (प्रर्वतन), जयपुर विकास प्राधिकरण, जयपुर।
2. उपायुक्त, जोन–13, जयपुर विकास प्राधिकरण, जयपुर।
3. उप नगर नियोजक/सहायक नगर नियोजक जोन–13, जविप्रा को सूचनार्थ भेजकर लेख है कि कृपया अनुमोदित भवन मानचित्र की प्रति उपायुक्त जोन से प्राप्त करें।
4. सहायक अभियन्ता/कनिष्ठ अभियन्ता/सर्वेयर, बीपीसी–द्वितीय, जविप्रा, जयपुर को साईट निरीक्षण पत्रावली हेतु।

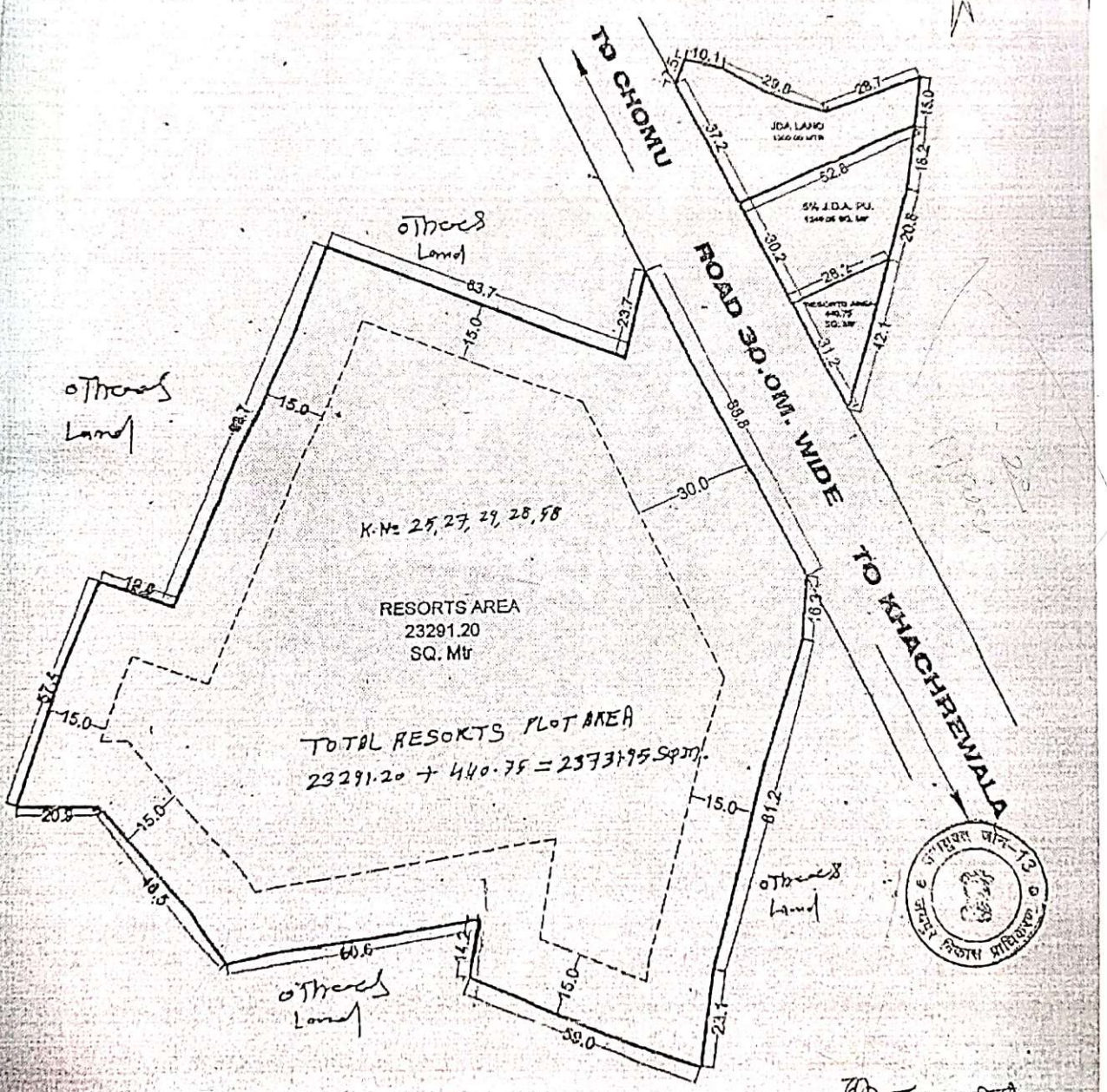
(नीरज तिवाड़ी)
अतिरिक्त मुख्य नगर नियोजक
भवन मानचित्र समिति (वी.पी.)
जयपुर विकास प्राधिकरण, जयपुर।

SITE PLAN OF RESORT KHASRA NO.- 25,27,29,28 ,58

IN REVENUE- VILLAGE- KHACHREWALA URF- CHOKHLYAWAS ,TEH.- AMER, JAIPUR

SCALE:- 1:1000

TOTAL AFFLIED AREA	= 26000.00 SQ.MTR.
AREA SURRENDER IN 30 MTR ROAD -	= 3019.00 SQ.MTR
5% J.D.A. PU. -	= 1249.05 SQ.MTR
REMAINING RESOPRT PLOT AREA-	= 23731.95 SQ.MTR
GROUND COVERAGE-	= 20%
HIGHT -	= 9.0 Mtr.
F.A.R. -	= 0.4 (JAIPUR REGION AMENTMENT BUILDING BYE LAWS 2010-2011)



SITE ENGINEER
ZONE - 13

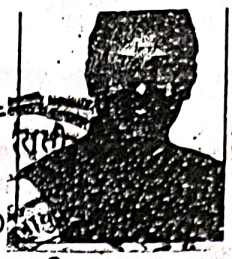
DTP/A-IT
ZONE - 13

उपायुक्त एवं प्राधिकृत अधिकारी
DY. COMMISSIONER
जयपुर विकास प्राधिकरण, जयपुर
ZONE - 13

JAIPUR DEVELOPMENT AUTHORITY,

२५१

जयपुर विकास प्राधिकरण, जयपुर



शहरी जमाबन्दी के आधार पर रिसोर्ट प्रयोजनों के लिये भूमि पट्टा-विलेख

(राजस्थान भू- राजस्व अधिनियम, 1956 की धारा 90 'क' के प्रावधानों के अन्तर्गत आवंटित भू-खण्डों के उपयोग हेतु)

यह इकरारनामा जो आज दिनांक 30/11/13 2013 को, आवंटन/विक्रय-पत्र संख्या ...910.. सन्.....को राजस्थान राज्य के राज्यपाल जिन्हें इसमें इसके पश्चात् सरकार कह कर सम्बोधित किया गया है और दूसरी ओर श्री/श्रीमती Royal Quest Resorts Pvt. Ltd. नरेन्द्र सिंह पुत्र श्री कपा चन्द व्यवसाय ..... निवासी ए/ 354 सुन्दर विहार [illegible] (जिनको इसमें इसके पश्चात् पट्टेदार कह कर सम्बोधित किया गया है और इस इबारत में जहाँ कहीं प्रसंग से वैसा अर्थ निकले, उनके उत्तराधिकारी, निर्वाहक, प्रबन्धक, प्रतिनिधि और मुन्तकील अलैह भी सम्मिलित होंगे) के बीच लिखा गया है।

इस बात का साक्षी है कि रुपये.....अक्षरे [illegible] रुपये.....पैसे मात्र की रकम के नियमन शुल्क जो पट्टेदार द्वारा अदा कर दिया गया है (और जिसकी रसीद सरकार इसके द्वारा स्वीकार करती है) और इसमें उल्लिखित शर्तों और करारों जो पट्टेदार द्वारा निष्पादित तथा पालन किये जावेंगे के एवज में सरकार इसके द्वारा पट्टेदार को जमीन का वह तमाम प्लाट (जो इसके बाद उक्त भूखण्ड कह कर सम्बोधित किया गया है) नियमन और आवंटित करती है जो Sjin अचेरा वाला उर्फ [illegible] योजना में स्थित है और जो अपनी सीमाओं और क्षेत्रफल के साथ इसके अन्तर्गत लिखे एवं परिशिष्ट में अधिक पूर्ण रूपेण वर्णित है तथा जिसका आकार विशेष रूप से इससे संलग्न नक्शे में दिखलाया गया है, और जिसे पूर्ण स्वामित्व संबंधी स्वत्वों सहित किन्तु निम्नलिखित तमाम व प्रत्येक अपवादों, संरक्षणों, प्रतिबन्धों, वैध शर्तों और करारों के अधीन पट्टेदार अपने उपयोग, उपभोग और इस्तेमाल के लिए अपने अधिकार में रखेगा, अर्थात्:-

1. उक्त भूखण्ड शहरी जमाबन्दी के आधार पर लीज होल्ड पर आवंटित किया गया है। लीज की अवधि, 99 वर्ष होगी।
2. (अ) पट्टेदार, जयपुर विकास प्राधिकरण, जयपुर के कार्यालय में या राज्य सरकार द्वारा समय-समय पर नियत अन्य स्थान पर प्रत्येक वर्ष अप्रेल के प्रथम दिन उक्त भू-खण्ड के संबंध में आरक्षित दर.....रुपये प्रतिवर्ग मीटर की दर से कुल राशि.....रुपये की 5% की दर से शहरी जमाबन्दी जमा करायेगा। निर्धारित तिथी 31 मार्च तक जमा नहीं कराने की दशा में नियमानुसार देय ब्याज राशि वसूल की जावेगी। 31 मार्च से पूर्व अग्रिम शहरी जमाबन्दी जमा कराने पर 10% की छूट भी देय होगी। शहरी जमाबन्दी एकमुश्त राशि 13,12,037.00 जमा है।

(ब) दस वर्ष की अग्रिम शहरी जमाबन्दी एकमुश्त जमा कराने पर लीज मुक्ति प्रमाण-पत्र प्रदत्त किया जावेगा। साथ ही राज्य सरकार के आदेश क्रमांक प-5 (2) न.वि.वि./3/99 दिनांक 15.11.99 के अनुसार आवंटित भूखण्ड पर शहरी जमाबन्दी आरक्षित दर के बजाय केवल नियमन राशि.....रुपये की 5% प्रतिवर्ष की दर से देय होगी।

3. शहरी जमाबन्दी की निर्धारित धनराशि में प्रत्येक 15 वर्ष व्यतीत होने के तुरन्त पश्चात् तथा प्रत्येक हस्तान्तरण पर 25 प्रतिशत उत्तरोत्तर वृद्धि होगी। 15 वर्ष की अवधि आवंटन पत्र जारी होने की तिथि से संगणित की जायेगी।
4. उपरोक्त तारीख तक किसी रकम या परिवर्धित रकम या उसके किसी अंश की जो शहरी जमाबन्दी के कारण वाजिब हो, अदायगी न करने पर सरकार ऐसी रकम या उसके अंश को उस तरीके से जो उस समय मालगुजारी के बकाया की वसूली के लिये निर्देशित किया गया है, वसूल करेगी और वसूल करने के लिये सक्षम होगी।
5. उक्त भूखण्ड का उपयोग केवल रिसोर्ट प्रयोजनों के आशय से किसी भवन के बनवाने में ही होगा। निर्मित भूखण्ड के सम्बन्ध में राज्य सरकार के आदेश दिनांक 10.7.99 क्रमांक प-5(3) न.वि.वि./3/99 द्वारा भवन विनियमों के प्रावधानों में एवं जविप्रा विनियम 1996 व समय-समय पर इनमें संशोधनों के अन्तर्गत निर्माण कराना होगा तथा अवैध निर्माण के सम्बन्ध में संबंधित विनियमों के अनुसार कार्यवाही की जायेगी।
6. यह भूखण्ड रिसोर्ट है। अत: उस पर भवन निर्माण ज.वि.प्रा.से स्वीकृत मानचित्र के आधार पर किया जावेगा एवं सेट बैक साइट प्लान के अनुसार छोड़ने होंगे तथा प्राधिकरण के बिल्डिंग बाइलॉज के अनुसार निर्माण किया जाना होगा। इसके लिए भूखण्ड धारक द्वारा प्रस्तावित निर्माण के लिये निर्धारित आवेदन पत्र मय मानचित्र आवश्यक दस्तावेजों के साथ सक्षम अधिकारी को प्रस्तुत किया जाना आवश्यक होगा।

   भूखण्ड पर निर्माण जविप्रा के प्रचलित भवन विनियम के तहत किया जावेगा।
7. इस लीज डीड के आधार पर उक्त भूखण्ड को सरकार/जीवन बीमा निगम/शिड्यूल्ड बैंक/सरकारी ऋणदात्री संस्था/एच.डी.एफ.सी. अथवा नेशनल हाउसिंग बैंक द्वारा अधिकृत ऋणदात्री संस्थाओं के पास भवन निर्माण के ऋण के लिए गिरवी रखा जा सकेगा।

उप पंजीयक
जयपुर, तृतीय

For Royal Quest Resorts Pvt. Ltd.

8. आवंटी द्वारा भूखण्ड विक्रय करने पर क्रेता द्वारा भूखण्ड का हस्तांतरण/हस्तांतरण का अंकन जयपुर विकास प्राधिकरण के नियमों के अनुसार प्राधिकरण से करवाना होगा।

9. पट्टेदार उक्त भूखण्ड या उस पर बनाये गये भवन या भवनों को या उन दोनों के किसी भाग को किसी ऐसे आशय के लिये जो पिछले पद में निर्देशित आशय के असंगत है बिना सरकार या सरकार के ऐसे अधिकारी की लिखित स्वीकृति के, जो एतद्‌र्थ नियुक्त किया गया हो, न तो उपयोग में लावेगा और न उपयोग में लाने की अनुमति ही देगा।

10. लीज धारक सक्षम अधिकारी को सीधे वे तमाम साधारण विशेष और स्थानीय कर मय ब्याज और जुर्माना अदा करेगा जो उक्त जमीन या उसके किसी भाग के सम्बन्ध में या उस पर बनाई गई इमारत या इमारतों, बाह्य गृहों या इन तामीरों के सम्बन्ध में या उस समय आयद किये या लगाये गये हैं और काबिल अदा हो।

11. पट्टेदार द्वारा आवंटन पत्र की शर्तों एवं पट्टे की उपरोक्त शर्तों की पूर्ण पालना की जावेगी। यदि किसी भी शर्त या शर्तों का उल्लंघन किया गया तो उक्त भूखण्ड एवं उस पर बने हुए भवन, यदि कोई हो, सहित उक्त भूखण्ड बिना किसी मुआवजे की राशि के अधिग्रहण कर लिया जावेगा।

12. यदि पट्टा विलेख जारी होने के उपरान्त यह तथ्य सामने आते हैं कि गलत तथ्यों के आधार पर या कार्यालय त्रुटि के कारण तथ्यों के विपरीत सहवन से लीजडीड जारी हो गया है तो उसे विधिक प्रक्रिया अपनाकर प्राधिकरण द्वारा निरस्त किया जा सकेगा।

नोट :– इस भूखण्ड की नियमन राशि..... रु. प्रति वर्ग गज की पंजीकृत मूल्य राशि
रु. 6310080/-CA होती है। अतएव स्टाम्प नं. 7673-74 संख्या 02
जैसियत पट्टा इसके साथ लगाये जाते हैं। 1000+10

कस्बे का नाम जयपुर
विस्तृत नाप क्षेत्रफल सहित

पूर्व ..... पश्चिम ..... भूखण्ड संख्या 25,27,29,25 सीमा
उत्तर ..... दक्षिण ..... योजना का नाम 3rd
समिति का नाम चांदपोल बाहर नं. 10

पूर्व	
पश्चिम	स्थल
उत्तर	मानचित्र संलग्न
दक्षिण	है

इसके साक्षी के रूप में इसके पक्षकारों ने इसके बाद प्रत्येक दशा में निर्देशित स्थानों और तारीखों पर अपने-अपने हस्ताक्षर कर दिये हैं।

सरकार की ओर से

आज सन् 2013 के माह फरवरी के 30 वें दिन
श्री सक्षम
अधिकारी, जयपुर विकास प्राधिकरण, जोन 13 जयपुर ने
निम्न की उपस्थिति में जयपुर में हस्ताक्षर किये।

उपायुक्त एवं प्राधिकृत अधिकारी
सक्षम अधिकारी के हस्ताक्षर
जयपुर विकास प्राधिकरण, जयपुर

साक्षी:–

1. नाम रहमत उल्लाह
पिता/पति का नाम श्री हाजी जियाउल्लाह
व्यवसाय वाणिज्यिक सेल
निवास स्थान जयपुर

साक्षी के हस्ताक्षर

2. नाम
पिता/पति का नाम वी० वी० गुप्ता
व्यवसाय स्व० श्री एम० एन० गुप्ता
निवास स्थान प्राधिकरण मेला, जयपुर
आज दिनांक 200 को
निम्नलिखित की उपस्थिति में उक्त श्री
खरीददार द्वारा कार्यालय, जयपुर विकास प्राधिकरण, जयपुर में हस्ताक्षर किये गये।

साक्षी के हस्ताक्षर
For Royal Quest Resorts Pvt. Ltd.
Director
खरीददार के हस्ताक्षर

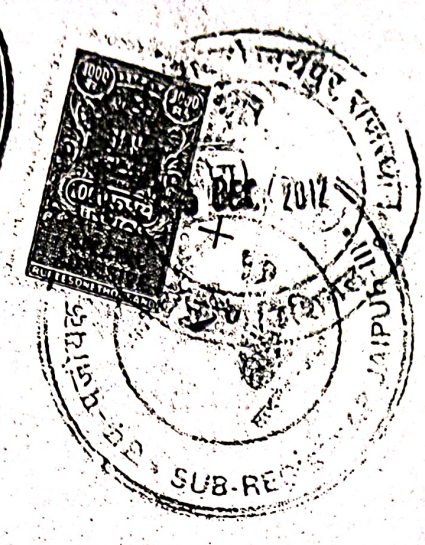
साक्षी:–

1. नाम कानाराम मीणा
पिता/पति का नाम श्री प्रभाती लाल मीणा
व्यवसाय व्यापार
निवास स्थान ग्राम कूकस, तहसील आमेर जिला जयपुर।

साक्षी के हस्ताक्षर

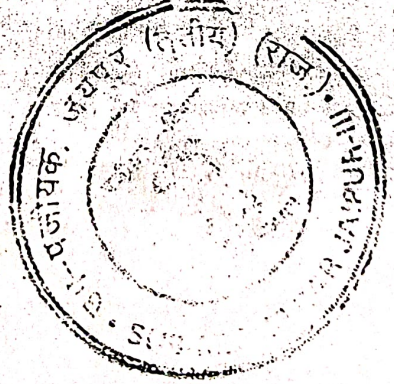
2. नाम द्वारका दास माहेश्वरी
पिता/पति का नाम स्व० श्री हरिनारायण गुप्ता
व्यवसाय एडवोकेट
निवास स्थान 5, आनन्द कॉलोनी प्रथम, आमेर रोड, जयपुर 2

साक्षी के हस्ताक्षर



नीरी खातेदारी की Rs/- फदेरावासा
ग्राम पंचायत/भाजना में भूखण्ड संख्या/
खसरा नं. 25, 19, 16/12, 23/23/15
वर्गफीट क्षेत्रफल ...1800+0
रूपये की राशि जमा हुई।

उपखण्ड एवं उपखण्ड अधिकारी
जोन-13
जयपुर विकास प्राधिकरण, जयपुर



For Royal Quest Resorts Pvt. Ltd.

Authorised Signatory

सीनू गुप्ता
ला. स्टाम्प विक्रेता
143 श्री विहार कोलोनी दुर्गापुरा जयपुर

आज दिनांक 31 माह जनवरी सन् 2013 को 01:44 PM बजे
श्री/श्रीमती/कुमारी NARENDRA SINGH पुत्र/पुत्री/पत्नी श्री DAYACHAND
उम्र 56 वर्ष, जाति JAT व्यवसाय BUSINESS
निवासी 10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI RAJ. DIR. ROYAL QUEST RESORTS PVT LTD null
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
[2013053001752]
(Lease deed for local bodies (Patta))

हस्ताक्षर उप पंजीयक
JAIPUR-III

रसीद नं0	[2013053001669]
दिनांक	[31-1-2013]
पंजीयन शुल्क रु0	50000
प्रतिलिपि शुल्क रु0	0
पृष्ठांकन शुल्क रु0	300
अन्य शुल्क रु0	31551
कमी स्टाम्प शुल्क रु0	314500
कुल योग रु0	396351

(2013053001752) उपपंजीयक JAIPUR-III
((Lease deed for local bodies (Patta))

उप पंजीयक
जयपुर तृतीय

२२।

भारतीय गैर न्यायिक

भारत

दस रुपये

रु.10

TEN RUPEES

Rs.10

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

राजस्थान RAJASTHAN

61AA 202177

नीजी खातेदारी की [illegible] भूखण्ड संख्या/
[illegible] योजना में भूखण्ड संख्या
खसरा नं. 25,27, [illegible] तहसील [illegible]
दर्शनगंज की [illegible] रोड देयु ...1000+10
रुपये [illegible]

अधिकारी
जोन-13
जयपुर विकास प्राधिकरण, जयपुर

For Royal Quest Resorts Pvt.

Authorised Signa

feeReceipt

2674 दिनांक 28/1/13

शुल्क का भुगतान

सोनू गुप्ता
ला. स्टाम्प विक्रेता
143 श्री विहार कोलोनी दुर्गापुरा, जयपुर

Signature | Photo | Thumb

उक्त श्री/श्रीमती/सुश्री (Executant)
1 -NARENDRA SINGH / DAYACHAND
उम्र -56 वर्ष जाति - JAT, व्यवसाय -BUSINESS
निवासी - 10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI
RAJ. DIR. ROYAL QUEST RESORTS PVT. LTD.

(And Claiment)

ने लेखपत्र -Lease deed for local bodies (Patta) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया। प्रतिफल राशी रू0 6310080/- पूर्व में/मेरेसमक्ष / में से रू0 6310080/- पूर्व में _____ मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान
1- श्री/श्रीमती/सुश्री DEEPAK MAHESHWARI ADV.
पुत्र /पुत्री /पत्नी श्री S.M. MAHESHWARI
उम्र -0 वर्ष जाति-null व्यवसाय -ADVOCATE
निवासी JAIPUR,,

ने की है जिनके समस्त हस्ताक्षर एंव अगूंठे के निशान मेरे समक्ष लिये गये हैं।

(2013053001752) उप पंजीयक, JAIPUR-III

Lease deed for local bodies (Patta)

आज दिनांक 31/1/2013 को
पुस्तक संख्या 1 जिल्द संख्या 430
में पृष्ठ संख्या 68 क्रम संख्या 2013053001353पर
पंजिबद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1743
के पृष्ठ संख्या 175 से 184
पर चस्पा किया गया।

उप पंजीयक
जयपुर, तृतीय

उक्त श्री/श्रीमती/सुश्री (Executant) Signature . Photo Thumb

1 -NARENDRA SINGH / DAYACHAND
उम्र -56 वर्ष जाति -JAT, व्यवसाय -BUSINESS
निवासी - 10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI
RAJ. DIR. ROYAL QUEST RESORTS PVT LTD

(And Claiment)

ने लेख्यपत्र Lease deed for local bodies (Patta) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया। प्रतिफल राशी रू0 6310080/- पूर्व में/मेरेसमक्ष / मे से रू0 6310080/-पूर्व में ——— मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान

1- श्री/श्रीमती/सुश्री DEEPAK MAHESHWARI ADV.
पुत्र /पुत्री /पत्नी श्री S.M. MAHESHWARI
उम्र -0 वर्ष जाति-null व्यवसाय -ADVOCATE
निवासी JAIPUR,,

ने की है जिनके समस्त हस्ताक्षर एंव अगूंठ के निशान मेरे समक्ष लिये गये हैं।

उप पंजीयक
उप पंजीयक JAIPUR-III
जयपुर. तृतीय

(2013053001752)
Lease deed for local bodies (Patta)

आज दिनांक 31/1/2013 को
पुस्तक संख्या 1 जिल्द संख्या 430
में पृष्ठ संख्या 68 क्रम संख्या 2013053001353पर
पंजिवद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1743
के पृष्ठ संख्या 175 से 184
पर चस्पा किया गया।

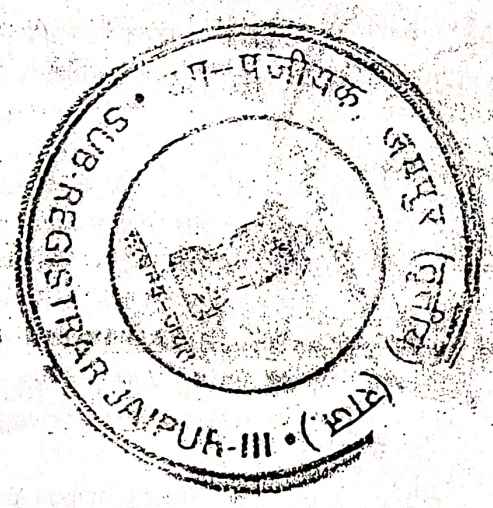
उप पंजीयक JAIPUR-III
जयपुर. तृतीय

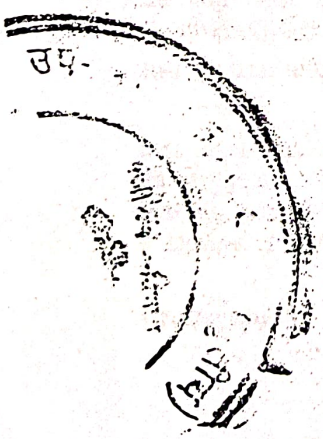
(2013053001752)
Lease deed for local bodies (Patta)

SUB-REGISTRAR JAIPUR-III (तृतीय) (राज.)

For Royal Quest Resorts Pvt. Ltd.

Authorised Signatory


REGISTRAR JAIPUR-III



२००

विकास प्राधिकरण, जयपुर

(जमाकर्ता की प्रति)

Deputy Commissioner (Zone 13)

संख्या 242582

सं. 675405000020

15/01/2013 Valid upto 14/02/2013

कर्ता/अन्देदनक KANARAM MEENA THRU WGPA NARENDRA SINGH

SRA NO. 25,27,28,29,58 GRAM KECHRAWALA URF OKHLYAVAS TEH. AMER JAIPUR

de	Head	Rupees
06	Land Cost Under BSUP (Shelter)	593299.00
	Site Plan Charges	100.00
02	Urban Assessment (one Time)	106601.00
	कुल योग (अंकों में)	700000.00

nt (Rs.)=7,00,000.00

(valid upto 14/02/2013)

BANK OF BARODA

ment Mode-DD No. 161970 Date 11/01/2013

पर अंकित मान्य अवधि का सम्बन्ध जमा करायी जाने वाली राशि पर देय ब्याज एवं पेनल्टी से नहीं है।

वचनबद्धता

उक्त जमा कराई गई राशि मात्र से जमाकर्ता के जविप्रा के विरुद्ध किसी प्रकार विधिक अधिकार प्राप्त नहीं होगा यह जमा राशि मेरे स्वनिर्धारण र है, जिसके औचित्य एवं पर्याप्त होने आदि के लिए मैं स्वयं रहूंगा।

ान संख्या 242582

ntact No. 9829153028 हस्ताक्षर जमाकर्ता

ICICI BANK LTD.
J.D.A. Campus, Jaipur
15 JAN 2013
Subject to Realisation
CLEARING

जयपुर विकास प्राधिकरण, जयपुर

(जमाकर्ता की प्रति)

प्रकोष्ठ : Deputy Commissioner (Zone 13)

चालान संख्या 242585

खाता सं. 675405000020

दिनांक 15/01/2013 Valid upto 14/02/2013

जमाकर्ता/आवेदनक र्ता का नाम KANARAM MEENA THRU GPA NARENDR SINGH

KHASRA NO. 25,27,28,29,58, GRAM KECHRAWALA URF CHOKHLYAVAS TEH. AMER JAIPUR

जमा की जाने वाली राशि का विवरण

Code	Head	Rupees
1020702	Urban Assessment (one Time)	966836.00
	कुल योग (अंकों में)	966836.00

Amount (Rs.)=9,66,836.00

(valid upto 14/02/2013)

Name of Bank BANK OF BARODA

Payment Mode-DD No. 161971 Date 11/01/2013

बालान पर अंकित मान्य अवधि का सम्बन्ध जमा करायी जाने वाली राशि पर देय ब्याज एवं पेनल्टी से नहीं है।

वचनबद्धता

उपरोक्त जमा कराई गई राशि मात्र से जमाकर्ता के जविप्रा के विरुद्ध किसी प्रकार कोई विधिक अधिकार प्राप्त नहीं होगा यह जमा राशि मेरे स्वनिर्धारण के आधार पर है, जिसके औचित्य एवं पर्याप्त होने आदि के लिए मैं स्वयं उत्तरदायी रहूंगा।

चालान संख्या 242585

Contact No. 9829153028 हस्ताक्षर जमाकर्ता

ICICI BANK LTD.
J.D.A. Campus, Jaipur
15 JAN 2013
Subject to Realisation
CLEARING

For Royal Quest Resorts Pvt. Ltd.

Authorised Signatory

19

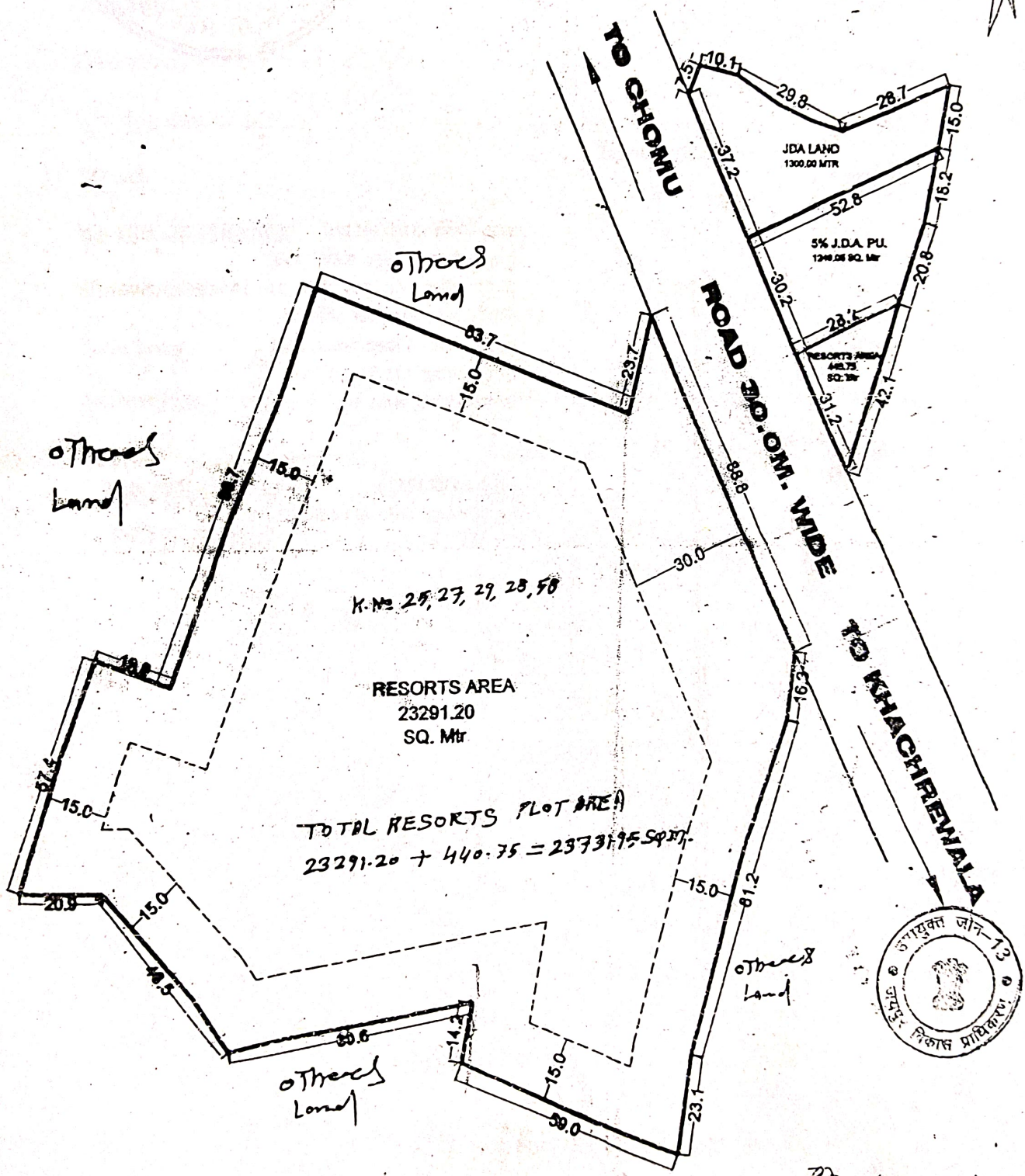
SITE PLAN OF RESORT KHASRA NO.- 25,27,29,28 ,58

IN REVENUE- VILLAGE- KHACHREWALA URF- CHOKHLYAWAS ,TEH.- AMER, JAIPUR

SCALE:- 1:1000

TOTAL APPLIED AREA	= 26000.00 SQ.MTR.
AREA SURRENDER IN 30 MTR ROAD -	= 3019.00 SQ.MTR
5% J.D.A. PU. -	= 1249.05 SQ.MTR
REMAINING RESOPRT PLOT AREA-	= 23731.95 SQ.MTR
GROUND COVERAGE-	= 20%
HIGHT -	= 9.0 Mtr.
F.A.R. -	= 0.4 (JAIPUR REGION AMENTMENT BUILDING BYE LAWS 2010-2011)

N



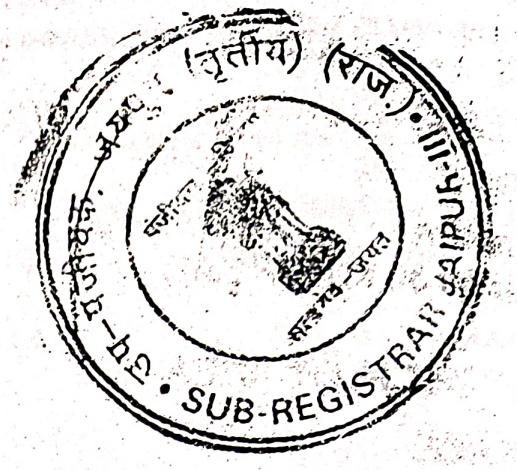
उपायुक्त जोन-13 जयपुर विकास प्राधिकरण

SITE ENGINEER
ZONE - 13

DTP/ATP
ZONE - 13

उपायुक्त एवं प्राधिकृत अधिकारी
जोन-13
जयपुर विकास प्राधिकरण, जयपुर
DY. COMMISSIONER
ZONE - 13

JAIPUR DEVELOPMENT AUTHORITY.



orsement

आज दिनांक 31/1/2013 को
पुस्तक संख्या 1 जिल्द संख्या 430
में पृष्ठ संख्या 68 क्रम संख्या 2013053001353पर
पंजिबद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1743
के पृष्ठ संख्या 175 से 184
पर चस्पा किया गया।

(2013053001752)
Lease deed for local bodies (Patta)

उप पंजीयक JAIPUR-III
उप पंजीयक
जयपुर, तृतीय

Government of Rajasthan
Forest, Environment & Climate Change Department

F.No.6(3)Env/2017 Part1 Dated 26.09.2023

Circular

Eco Sensitive Zones (ESZs) are notified around Protected Areas (PAs) to provide required buffer. ESZs have already been notified for many PAs while for many others, the process of notifying ESZs is in various stages.

After notification of ESZ, Zonal Master Plan (ZMP) is supposed to be prepared and published to provide guidance for taking up various economic activities in these areas. Preparation and publication of ZMPs for few ESZs has been done and for others, it is in various stages.

Reference are being received regarding regulation of activities in ESZs, which have been notified but for which ZMPs have not been finalized as well as those where ESZs are yet to be notified and thus have default width of 10 kms.

The matter has been examined and to provide required clarity, following guidelines are hereby issued:

1. For PAs for which ESZs notification have been issued but ZMPs are yet to be finalized:

Notifications for ESZs use words “existing” and “new” with respect to hotels, resorts etc. It is hereby clarified that such hotels, resorts, etc. would be considered “existing”, which are having any of the following documents prior to date of issue of notification for that ESZ:-

(i) Electricity connection for non-agricultural use.
(ii) Approval by Tourism Department as tourism unit.
(iii) Conversion order/ Patta for non-agricultural use.
(iv) Building plan approval.
(v) Order regarding change in land use.
(vi) Proof of deposit of tax as hotel, resort, etc.
(vii) CTE/ CTO/ Environmental clearance.

Hotels, resorts, etc. which don’t have any of these documents prior to the date of issue of notification for that ESZ would be considered “new”.

RajKaj Ref No. : 4785371

2. PAs for which ESZ is yet to be notified:

These are cases where default ESZ is 10 km around PA. ESZ notification for such PAs would be issued only after the issue of this Circular. Such notifications for ESZs are also likely to have classification of hotels, resorts, etc. in two categories– "new" and "existing". Accordingly it is clarified that such hotels, resorts, etc. in the area of default ESZ of such PAs may be considered "existing", which have any of the seven categories of documents listed in this Circular, issued prior to the date of issue of this circular or the date of issue of notification for that ESZ, whichever is later.

Rajasthan State Pollution Control Board and District Monitoring Committee of ESZs shall use this guidance for deciding and regulation of cases of these categories in ESZs.

(Monali Sen, IFS)
Director cum Joint Secretary

Copy to :

1. Special Assistant to Hon'ble Minister, Environment & Forests, Govt. of Rajasthan, Jaipur.
2. PS to Additional Chief Secretary, Revenue Department, Govt. of Rajasthan, Jaipur.
3. PS to Principal Secretary, UDH Department, Govt. of Rajasthan, Jaipur.
4. PS to Principal Secretary, Tourism Department, Govt. of Rajasthan, Jaipur.
5. PS to Secretary, Local Self Government, Govt. of Rajasthan, Jaipur.
6. Principal Chief Conservator of Forest & Head of Forest Force(HoFF), Rajasthan, Jaipur with request to circulate it to all concerned.
7. Principal Chief Conservator of Forest & Chief Wild Life Warden(CWLW), Rajasthan, Jaipur.
8. All Divisional Commissioners, Rajasthan.
9. All District Collectors, Rajasthan.
10. Guard File.

Director cum Joint Secretary

RajKaj Ref No. : 4785371

Annexure-7

राजस्थान सरकार
पर्यटन विभाग, जयपुर

क्रमांक : एफ. 9 (148) होटल/पवि/2012-13/ 11486 दिनांक: 14-8-12

आयुक्त,
जयपुर विकास प्राधिकरण,
जयपुर।

विषय : पर्यटन इकाई की स्थापना हेतु भूमि सम्परिवर्तन के लिये प्रोजेक्ट अनुमोदन बाबत।

महोदय,

उपर्युक्त विषयान्तर्गत लेख है कि प्रार्थी श्री कानाराम मीणा पुत्र श्री प्रभातीलाल मीणा, ग्राम कूकस, तहसील आमेर, जिला जयपुर जरिये मुख्तयारनामा-आम श्री नरेन्द्र सिंह, निवास 10/358, सुन्दर विहार, पश्चिम विहार, नई दिल्ली द्वारा ग्राम कचेरावाला उर्फ चौखलयावास तहसील आमेर, जिला जयपुर के खसरा नं. 25, 29, 27, 58 की कुल 2.80 हैक्टेयर भूमि पर पर्यटन ईकाई यथा रिसोर्ट के निर्माण हेतु भूमि सम्परिवर्तन करने के लिए प्रोजेक्ट अनुमोदन बाबत इस विभाग को अनुरोध किया है। प्रार्थी ने पर्यटन विभाग को प्रोजेक्ट रिपोर्ट, नक्शा, भूमि के मालिकाना हक आदि की प्रतियां प्रस्तुत करते हुए पर्यटन ईकाई के निर्माण के प्रस्ताव प्रस्तुत किये है।

प्रासंगिक संदर्भ में उल्लेखनीय है कि प्रार्थी द्वारा प्रस्तुत किये गये दस्तावेजों/प्रोजेक्ट रिपोर्ट के अवलोकन से स्पष्ट है कि प्रार्थी ने उपरोक्त खसरों पर पर्यटन ईकाई के निर्माण के प्रस्ताव प्रस्तुत किये है, जिसमें पर्यटन विभाग को कोई आपत्ति नहीं है, बशर्ते कि उक्त भूमि पर नियमानुसार सम्परिवर्तन के पश्चात प्रस्तावित पर्यटन ईकाई ही स्थापित की जाये।

अतः राजस्थान पर्यटन प्रोजेक्ट अनुमोदन गाईडलाईन्स-2009 के तहत प्रस्तावित पर्यटन इकाई यथा रिसोर्ट के निर्माण हेतु भूमि सम्परिवर्तन के लिये प्रार्थी का प्रोजेक्ट प्रतिवेदन अनुमोदित कर प्रकरण पर पयटन इकाइ नीति-2007 के तहत नियमानुसार यथाशीघ्र अग्रिम कार्यवाही करने का अनुरोध है। अपेक्षित कार्यवाही उपरान्त वस्तुस्थिति से इस विभाग को अवगत कराने का कष्ट करें।

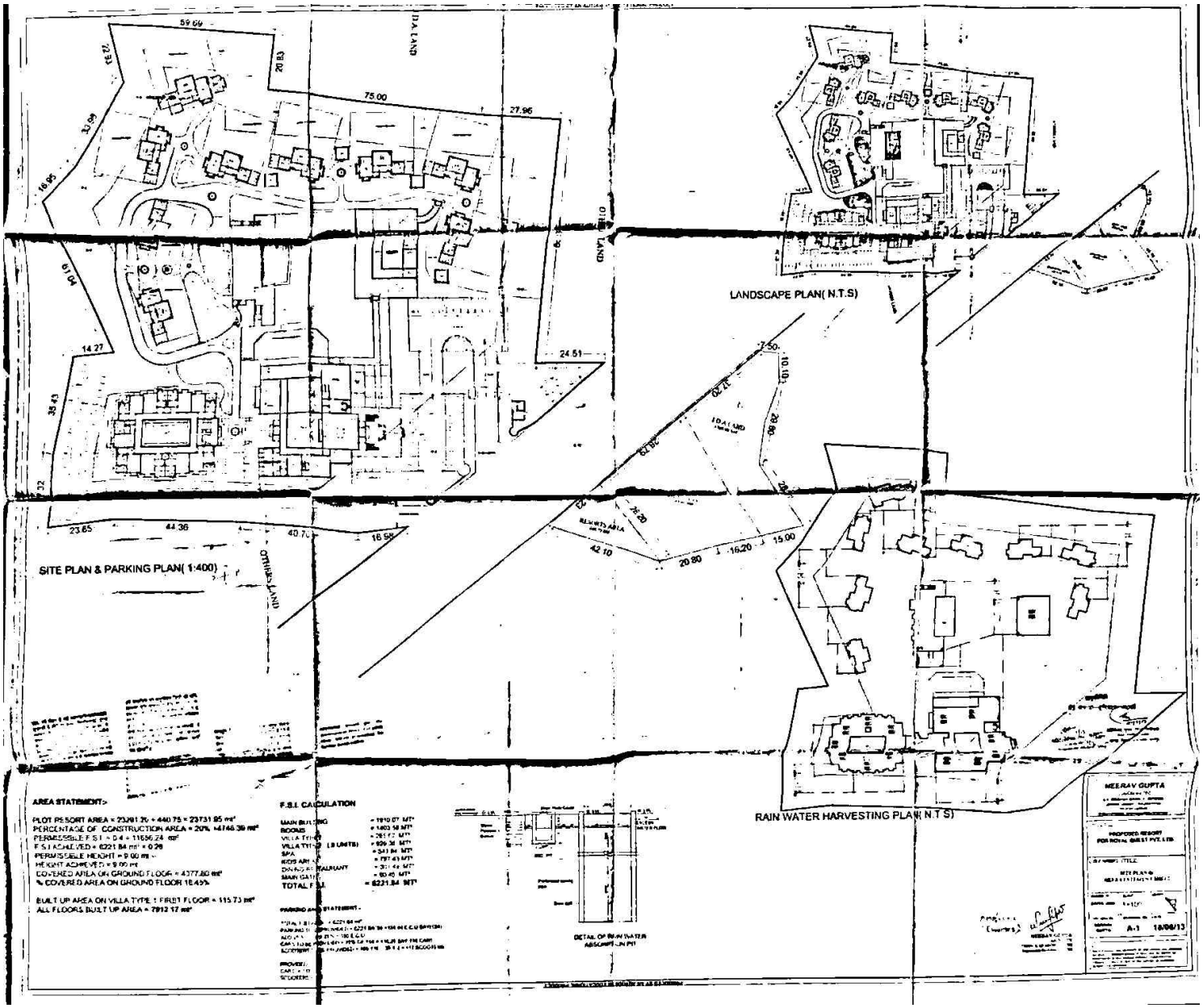
भवदीय,

अतिरिक्त निदेशक (विकास)

क्रमांक : एफ. 9 (148) होटल/ पवि/2012-13/ दिनांक:
प्रतिलिपि निम्न को सूचनार्थ प्रेषित है :-

1. सहायक निदेशक, पर्यटक स्वागत केन्द्र, जयपुर।
2. श्री नरेन्द्र सिंह, निवास 10/358, सुन्दर विहार, पश्चिम विहार, नई दिल्ली।

पर्यटक अधिकारी (होटल्स)


LANDSCAPE PLAN(N.T.S)
SITE PLAN & PARKING PLAN(1:400)
RAIN WATER HARVESTING PLAN(N.T.S)
AREA STATEMENT:-
F.S.I. CALCULATION
DETAIL OF RAIN WATER ABSORPT.-IN PIT
MEERAV GUPTA
A-1 18/06/13

जयपुर विकास प्राधिकरण, जयपुर।

ज.वि.प्रा./अति.मु.न.नि./भी.पी.सी./2013/डी-1151 दिनांक- 01/7/2013

श्री नरेन्द्र सिंह,
जरिये निदेशक,
रॉयल क्वीस्ट रिसोर्ट प्रा. लि.,
10/358, सुन्दर विहार, पश्चिम विहार,
नई दिल्ली-110063

विषय :- खसरा संख्या 25, 27, 29, 28 व 58, ग्राम-कचेरावाला उर्फ चौखल्यावास, तहसील-आमेर, जयपुर के प्रस्तावित रिसोर्ट के भवन मानचित्र अनुमोदन बाबत्।

महोदय,

आपका प्रार्थना पत्र दिनांक 21.03.2013 में खसरा संख्या 25, 27, 29, 28 व 58, ग्राम-कचेरावाला उर्फ चौखल्यावास, तहसील-आमेर, जयपुर के प्रस्तावित रिसोर्ट के भवन मानचित्र अनुमोदन के लिए प्रस्तुत किये गये थे, उनकी स्वीकृति भवन मानचित्र समिति (बी.पी.) में दिनांक 20.05.2013 को निम्न शर्तों के साथ दी गयी है:-

1. यह भवन अनुज्ञा माह मई-2020 तक प्रभावी है।
2. भवन निर्माण स्वीकृत मानचित्र के अनुसार ही किया जावेगा तथा किसी भी प्रकार का उल्लंघन (डेवियेशन) नहीं किया जायेगा।
3. भूखण्ड के स्वामी एवं मानचित्र तैयार करने वाले तकनीकीविज्ञ का कर्त्तव्य होगा कि वो यह सुनिश्चित कर ले कि स्वीकृति मानचित्र प्रचलित मास्टर प्लान/जोनल प्लान/भवन विनियमों के अनुरूप है यदि कोई उल्लंघन जानकारी में नहीं है, प्राधिकरण को अधिकार होगा कि किसी स्थिति में उल्लंघन की जानकारी होने पर भवन मानचित्रों की दी गयी अनुज्ञा रद्द/बदली जा सकती है तथा प्रार्थी प्राधिकरण में किसी भी प्रकार की क्षतिपूर्ति का हकदार नहीं होगा।
4. निर्माण कार्य प्रारम्भ करने से पूर्व स्वामी प्राधिकरण को निर्धारित प्रपत्र में सूचना प्रस्तुत करेगा।
5. भवन निर्माण द्वारा प्लिन्थ लेवल तक का निर्माण पूर्ण होने की सूचना निर्धारित प्रपत्र में आवश्यक रूप से उपायुक्त जोन को दी जानी होगी, यदि इसकी अनुपालना भवन निर्माता द्वारा नहीं की जाती है तो जारी अनुज्ञा को वापस ले लिया जावेगा।
6. उक्त स्वीकृति के कारण यदि जयपुर विकास प्राधिकरण को किसी न्यायालय, सक्षम अधिकारी तथा नगर भूमि (अधिकतम सीमा एवं विनियम) अधिनियम के तहत नियुक्त अधिकारी के समक्ष किसी कार्यवाही में कोई भी खर्च, नुकसान, मुआवजा देना पड़े या देने योग्य हो तो प्रार्थी उनकी इस क्षति को पूर्ण करने के लिए बाध्य होगा।
7. दरवाजे एवं खिड़कियाँ इस प्रकार लगाए जायेगें कि वो सड़क की ओर निकले हुए नहीं हों।
8. स्वामी प्रत्येक मंज़िल के लिए स्वीकृत रिसोर्ट ईकाई से अधिक का निर्माण नहीं करेगा।

9. ऊपर वर्णित शर्तों एवं अन्य कोई संबंधित शर्त का पालन नहीं होने पर भवन अनुज्ञा रद्द मानी जायेगी।
10. स्वामी भवन के परिसर को स्वीकृत उपयोग के अनुसार ही उपयोग में लेगा।
11. तकनीकीविज्ञ के निरीक्षण में स्वामी निर्माण कार्य करवायेगा जिसके संबंध में सूचना प्राधिकरण को पूर्व में देनी होगी। यदि तकनीकीविज्ञ को बदला जाता है तो इसकी सूचना 48 घन्टे के अन्दर यथोचित प्रमाण–पत्र में प्राधिकरण को देनी होगी।
12. स्वीकृत मानचित्र को प्राप्ति दिनांक से राज्य स्तर के समाचार–पत्र में एक सप्ताह में प्रकाशित करने होगें।
13. स्वीकृत मानचित्र मौके पर उपयुक्त स्थान पर बोर्ड लगाकर उस पर स्पष्ट रूप से दर्शाने होगें।
14. आवेदक द्वारा जारी किये जा रहे अनुमोदित मानचित्रों के अनुसार बेसमेन्ट/स्टिल्ट के पार्किंग क्षेत्र को अन्डरटेकिंग/समर्पणना में अनुसार भवन निर्मित होने पर जविप्रा के पक्ष में समर्पित किया जाना होगा एवं जिसका कब्जा उपायुक्त जोन द्वारा विधिवत प्राप्त किया जावेगा।
15. भवन परिसर में ही आगुन्तकों की पार्किंग करवाई जावे तथा आगन्तुकों हेतु निःशुल्क वाहन पार्किंग का बोर्ड लगवाया जावें।

भवदीय,

01/7/13

(नीरज तिवाड़ी)
अतिरिक्त मुख्य नगर नियोजक
भवन मानचित्र समिति (वी.पी.)
जयपुर विकास प्राधिकरण, जयपुर।

प्रतिलिपि :– सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. मुख्य नियन्त्रक (प्रर्वतन), जयपुर विकास प्राधिकरण, जयपुर।
2. उपायुक्त, जोन–13, जयपुर विकास प्राधिकरण, जयपुर।
3. उप नगर नियोजक/सहायक नगर नियोजक जोन–13, जविप्रा को सूचनार्थ भेजकर लेख है कि कृपया अनुमोदित भवन मानचित्र की प्रति उपायुक्त जोन से प्राप्त करें।
4. सहायक अभियन्ता/कनिष्ठ अभियन्ता/सर्वेयर, बीपीसी–द्वितीय, जविप्रा, जयपुर को साईट निरीक्षण पत्रावली हेतु।

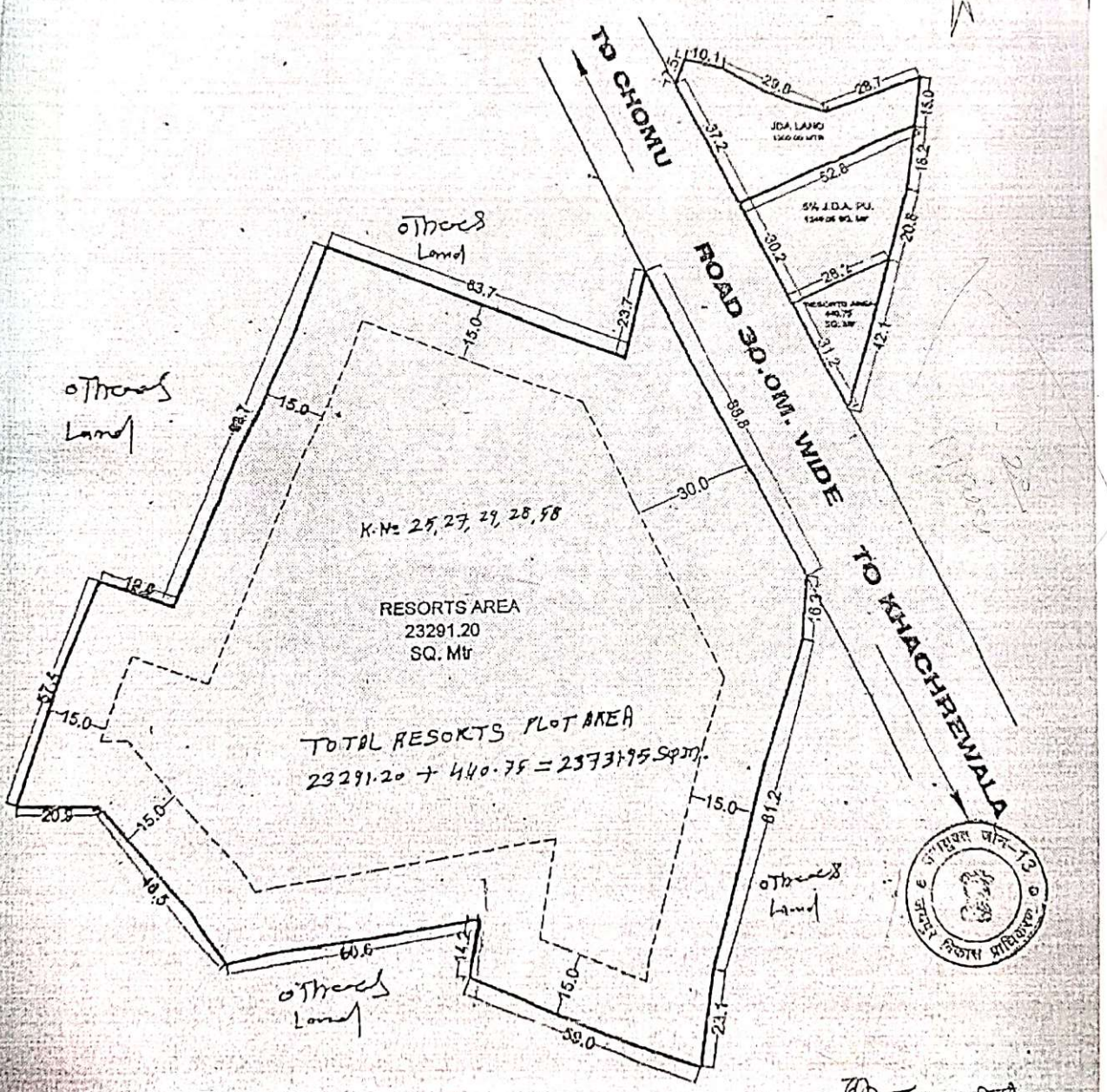
(नीरज तिवाड़ी)
अतिरिक्त मुख्य नगर नियोजक
भवन मानचित्र समिति (वी.पी.)
जयपुर विकास प्राधिकरण, जयपुर।

SITE PLAN OF RESORT KHASRA NO.- 25,27,29,28 ,58

IN REVENUE- VILLAGE- KHACHREWALA URF- CHOKHLYAWAS ,TEH.- AMER, JAIPUR

SCALE:- 1:1000

TOTAL AFFLIED AREA	= 26000.00 SQ.MTR.
AREA SURRENDER IN 30 MTR ROAD -	= 3019.00 SQ.MTR
5% J.D.A. PU. -	= 1249.05 SQ.MTR
REMAINING RESOPRT PLOT AREA-	= 23731.95 SQ.MTR
GROUND COVERAGE-	= 20%
HIGHT -	= 9.0 Mtr.
F.A.R. -	= 0.4 (JAIPUR REGION AMENTMENT BUILDING BYE LAWS 2010-2011)



SITE ENGINEER
ZONE - 13

DTP/A-IT
ZONE - 13

उपायुक्त एवं प्राधिकृत अधिकारी
DY. COMMISSIONER
जयपुर विकास प्राधिकरण, जयपुर
ZONE - 13

JAIPUR DEVELOPMENT AUTHORITY,

जयपुर विकास प्राधिकरण, जयपुर

शहरी जमाबन्दी के आधार पर रिसोर्ट प्रयोजनों के लिये भूमि पट्टा-विलेख

(राजस्थान भू- राजस्व अधिनियम, 1956 की धारा 90 'ब' के प्रावधानों के अन्तर्गत आवंटित भू-खण्डों के उपयोग हेतु)

यह इकरारनामा जो आज दिनांक ....13/11/13.....2013 को, आवंटन/विक्रय-पत्र संख्या.....9/10.. सन्.....को राजस्थान राज्य के राज्यपाल जिन्हें इसमें इसके पश्चात् सरकार कह कर सम्बोधित किया गया है और दूसरी ओर श्री/श्रीमती [illegible] व्यवसाय ..... निवासी [illegible] (जिनको इसमें इसके पश्चात् पट्टेदार कह कर सम्बोधित किया गया है और इस इकरार में जहाँ कहीं प्रसंग से वैसा अर्थ निकले, उनके उत्तराधिकारी, निर्वाहक, प्रबन्धक, प्रतिनिधि और मुत्तकील वलैह भी सम्मिलित होंगे) के बीच लिखा गया है।

इस बात का साक्षी है कि रुपये.....आशरे [illegible] रुपये.....पैसे मात्र की रकम के नियमन शुल्क जो पट्टेदार द्वारा अदा कर दिया गया है (और जिसकी रसीद सरकार इसके द्वारा स्वीकार करती है) और इसमें उल्लिखित शर्तों और करारों जो पट्टेदार द्वारा निष्पादित तथा पालन किये जायेंगे के एवज में सरकार इसके द्वारा पट्टेदार को जमीन का यह तमाम प्लाट (जो इसमें बाद तक भूखण्ड कह कर सम्बोधित किया गया है) नियमन और आवंटित करती है जो [illegible] योजना में स्थित है और जो अपनी सीमाओं और क्षेत्रफल के साथ इसके अनुगत लिखे एवं परिशिष्ट में अधिक पूर्ण रूपेण वर्णित है तथा जिसका आकार विशेष रूप से इससे संलग्न नक्शे में दिखलाया गया है, और जिसे पूर्ण स्वामित्व संबंधी स्वत्वों सहित किन्तु निम्नलिखित तमाम व प्रत्येक अपवादों, संरक्षणों, प्रतिबन्धों, वैध शर्तों और करारों के अधीन पट्टेदार अपने उपयोग, उपभोग और इस्तेमाल के लिए अपने अधिकार में रखेगा, अर्थात्:-

1. उक्त भूखण्ड शहरी जमाबन्दी के आधार पर लीज होल्ड पर आवंटित किया गया है, लीज की अवधि, 99 वर्ष होगी।
2. (अ) पट्टेदार, जयपुर विकास प्राधिकरण, जयपुर के कार्यालय में या राज्य सरकार द्वारा समय-समय पर नियत अन्य स्थान पर प्रत्येक वर्ष अप्रेल के प्रथम दिन उक्त भू-खण्ड के संबंध में अभिक्षित दर.....रुपये प्रतिवर्ग मीटर की दर से कुल राशि.....रुपये की 5% की दर से शहरी जमाबन्दी जमा करायेगा। निर्धारित तिथी 31 मार्च तक जमा नहीं कराने की दशा में नियमानुसार देय ब्याज राशि वसूल की जावेगी। 31 मार्च से पूर्व अग्रिम शहरी जमाबन्दी जमा कराने पर 10% की छूट भी देय होगी। शहरी जमाबन्दी एकमुश्त राशि 13,12,432.00 जमा है।

   (ब) दत्त वर्ष की अग्रिम शहरी जमाबन्दी एकमुश्त जमा कराने पर लीज मुक्ति प्रमाण-पत्र प्रदत्त किया जावेगा। साथ ही राज्य सरकार के आदेश क्रमांक प-5 (2) न.वि.वि./3/99 दिनांक 15.11.99 के अनुसार आवंटित भूखण्ड पर शहरी जमाबन्दी आरक्षित दर के बजाय केवल नियमन राशि.....रुपये की 5% प्रतिवर्ष की दर से देय होगी।
3. शहरी जमाबन्दी की निर्धारित धनराशि में प्रत्येक 15 वर्ष व्यतीत होने के तुरन्त पश्चात् तथा प्रत्येक हस्तान्तरण पर 25 प्रतिशत उत्तरोत्तर वृद्धि होगी। 15 वर्ष की अवधि आवंटन पत्र जारी होने की तिथि से संगणित की जायेगी।
4. उपरोक्त तारीख तक किसी रकम या परिवर्धित रकम या उसके किसी अंश की जो शहरी जमाबन्दी के कारण वाजिब हो, अदायगी न करने पर सरकार ऐसी रकम या उसके अंश को उस तरीके से जो उस समय मालगुजारी के बकाया की वसूली के लिये निर्देशित किया गया है, वसूल करेगी और वसूल करने के लिये सक्षम होगी।
5. उक्त भूखण्ड का उपयोग केवल रिसोर्ट प्रयोजनों के आशय से किसी भवन के बनवाने में ही होगा। निर्मित भूखण्ड के सम्बन्ध में राज्य सरकार के आदेश दिनांक 10.7.99 क्रमांक प-5(3) न.वि.वि./3/99 द्वारा भवन विनियमों के प्रावधानों में एवं जविप्रा विनियम 1996 व समय-समय पर इनमें संशोधनों के अन्तर्गत निर्माण कराना होगा तथा अवैध निर्माण के सम्बन्ध में संबंधित विनियमों के अनुसार कार्यवाही की जायेगी।
6. यह भूखण्ड रिसोर्ट है। अतः उस पर भवन निर्माण ज.वि.प्रा. से स्वीकृत मानचित्र के आधार पर किया जावेगा एवं सेट बैक साइट प्लान के अनुसार छोड़ने होंगे तथा प्राधिकरण के बिल्डिंग बाइलॉज के अनुसार निर्माण किया जाना होगा। इसके लिए भूखण्ड धारक द्वारा प्रस्तावित निर्माण के लिये निर्धारित आवेदन पत्र मय मानचित्र आवश्यक दस्तावेजों के साथ सक्षम अधिकारी को प्रस्तुत किया जाना आवश्यक होगा।

   भूखण्ड पर निर्माण जविप्रा के प्रचलित भवन विनियमन के तहत किया जावेगा।
7. इस लीज डीड के आधार पर उक्त भूखण्ड को सरकार/जीवन बीमा निगम/शिड्यूल्ड बैंक/सरकारी ऋणदात्री संस्था/एच.डी.एफ.सी. अथवा नेशनल हाउसिंग बैंक द्वारा अधिकृत ऋणदात्री संस्थाओं के पास भवन निर्माण के ऋण के लिए गिरवी रखा जा सकेगा।

उपखण्ड अधिकारी
जयपुर (ग्रामीण)

8. आवंटी द्वारा भूखण्ड विक्रय करने पर क्रेता द्वारा भूखण्ड का हस्तांतरण/हस्तांतरण का अंकन जयपुर विकास प्राधिकरण के नियमों के अनुसार प्राधिकरण से करवाना होगा।

9. पट्टेदार उक्त भूखण्ड या उस पर बनाये गये भवन या भवनों को या उन दोनों के किसी भाग को किसी ऐसे आशय के लिये जो पिछले पद में निर्देशित आशय के असंगत है किसी सरकार या सरकार के ऐसे अधिकारी की लिखित स्वीकृति के, जो एतद्वर्ग नियुक्त किया गया हो, न तो उपयोग में लायेगा और न उपयोग में लाने की अनुमति ही देगा।

10. क्रीज धारक सक्षम अधिकारी को कोर्ट से समस्त साधारण विशेष और स्थानीय करों पर ब्याज और जुर्माना अदा करेगा जो उक्त जमीन या उसके किसी भाग के सम्बन्ध में या उस पर बनाई गई इमारत या इमारतों, बाड़ा गृहों या इन सामग्रियों के सम्बन्ध में या उस समय आयद किये या लगाये गये है और काबिल अदा हो।

11. पट्टेदार द्वारा आवंटन पत्र की शर्तों एवं पट्टे की उपरोक्त शर्तों की पूर्ण पालना की जावेगी। यदि किसी भी शर्त या शर्तों का उल्लंघन किया गया तो उक्त भूखण्ड एवं उस पर बने हुए भवन, यदि कोई हो, सहित उसी भूखण्ड बिना किसी मुआवजे की राशि के अधिग्रहण कर लिया जावेगा।

12. यदि यह विलेख जारी होने के उपरान्त यह तथ्य सामने आते है कि गलत तथ्यों के आधार पर या कार्यालय त्रुटि के कारण तथ्यों के विपरीत सहचन से लीजडीड जारी हो गया है तो उसी तिथिक प्रक्रिया अपनाकर प्राधिकरण द्वारा निरस्त किया जा सकेगा।

नोट :- इस भूखण्ड की नियमन राशि ..... रु. प्रति वर्ग गज की पंजीकृत मूल्य राशि रु. ..... होती है। अतएव रजिस्टर्ड ..... संख्या ..... 0.2 .....

अहस्तियत पट्टा इसके साथ लगाये जाते हैं।

कस्बे का नाम	पूर्व ..... पश्चिम ..... भूखण्ड संख्या ..... सीमा	पूर्व	स्थल मानचित्र संलग्न है
	उत्तर ..... दक्षिण ..... योजना का नाम	पश्चिम	
समिति का नाम		उत्तर	
		दक्षिण	

साक्षी के रूप में इसके पक्षकारों ने इसके बाद प्रत्येक दशा में निर्देशित स्थानों और तारीखों पर अपने-अपने हस्ताक्षर कर

सरकार की ओर से

आज सन् 2013 के मार्च फरवरी 30 वें दिन

श्री ..... सक्षम

अधिकारी, जयपुर विकास प्राधिकरण, जोन ..... जयपुर ने

मित्र की उपस्थिति में जयपुर में हस्ताक्षर किये।

उपायुक्त एवं प्राधिकृत अधिकारी

सक्षम अधिकारी के हस्ताक्षर

जयपुर विकास प्राधिकरण, जयपुर

साक्षी:-

1. नाम ..... रहमत उल्लाह .....
   पिता/पति का नाम ..... श्री झाकी जिंदा उल्लाह .....
   व्यवसाय ..... ताम्बिरत्व .....
   निवास स्थान ..... जयपुर .....

   साक्षी के हस्ताक्षर

2. नाम .....
   पिता/पति का नाम ..... वी० पी० गुप्ता .....
   व्यवसाय ..... ब० श्री एम० एच० गुप्ता .....
   निवास स्थान ..... प्राधिकरण, जयपुर .....
   आज दिनांक ..... 200 ..... को .....
   निम्नलिखित की उपस्थिति में उक्त श्री .....
   खरीददार द्वारा कार्यालय, जयपुर विकास प्राधिकरण, जयपुर में हस्ताक्षर किये गये।

   साक्षी के हस्ताक्षर

For Royal Quest Resorts Pvt. Ltd.

Director

खरीददार के हस्ताक्षर

साक्षी:-

1. नाम ..... कानाराम गोयल .....
   पिता/पति का नाम ..... श्री प्रभाती लाल गोयल .....
   व्यवसाय ..... व्यापार .....
   निवास स्थान ..... ग्राम चूरू स, तहसील आमेर जिला जयपुर।

   साक्षी के हस्ताक्षर

2. नाम ..... द्वारका दास माहेश्वरी .....
   पिता/पति का नाम ..... स्व० श्री हरिनारायण गुप्ता .....
   व्यवसाय ..... एडवोकेट .....
   निवास स्थान ..... 6 आनन्दमोती नगर, आमेर रोड, जयपुर 2

   साक्षी के हस्ताक्षर

उक्त श्री/श्रीमती/सुश्री (Executant) Signature Photo Thumb

1-NARENDRA SINGH / DAYACHAND
उम्र -56 वर्ष जाति -JAT, व्यवसाय -BUSINESS
निवासी - 10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI
RAJ. DIR. ROYAL QUEST RESORTS PVT LTD

(And Claiment)

ने लेखपत्र Lease deed for local bodies (Patta) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया। प्रतिफल राशी रू० 6310080/- पूर्ण में/मेरेसमक्ष / मे से रू० 6310080/- पूर्व में _____ मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान

1- श्री/श्रीमती/सुश्री DEEPAK MAHESHWARI ADV.
पुत्र /पुत्री /पत्नी श्री S.M. MAHESHWARI
उम्र -0 वर्ष जाति-null व्यवसाय -ADVOCATE
निवासी JAIPUR,,

ने की है जिसके सामरत हस्ताक्षर एंव अगूंठा के निशान मेरे समक्ष लिये गयें हैं।

उप पंजीयक
उप पंजीयक JAIPUR-III
जयपुर, तृतीय

(2013053001752)
Lease deed for local bodies (Patta)

आज दिनांक 31/1/2013 को
पुस्तक संख्या 1 जिल्द संख्या 430
में पृष्ठ संख्या 68 क्रम संख्या 2013053001353 पर
पंजिबद्ध किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1743
के पृष्ठ संख्या 175 से 184
पर चस्पा किया गया।

उप पंजीयक JAIPUR-III
जयपुर, तृतीय

(2013053001752)
Lease deed for local bodies (Patta)

(तृतीय) (राज.) SUB-REGISTRAR JAIPUR-III

endorsement presenter

Page

सीनू गुप्ता
ला. स्टाम्प विक्रेता,
143 श्री विहार कॉलोनी दुर्गापुरा जयपुर

आज दिनांक 31 माह जनवरी सन् 2013 को 01:44 PM बजे
श्री/श्रीमती/सुश्री NARENDRA SINGH पुत्र/पुत्री/पत्नी श्री DAYACHAND
उम्र 56 वर्ष, जाति JAT व्यवसाय BUSINESS
निवासी 10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI RAJ. DIR. ROYAL QUEST RESORTS PVT LTD null
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
(2013053001752)

हस्ताक्षर उप पंजीयक
JAIPUR

(Lease deed for local bodies (Patta))

रसीद नं0	[2013053001669]
दिनांक	[31-1-2013]
पंजीयन शुल्क रु0	50000
प्रतिलिपि शुल्क रु0	0
पृष्ठांकन शुल्क रु0	300
अन्य शुल्क रु0	31551
कमी स्टाम्प शुल्क रु0	314500
कुल योग रु0	396351

(2013053001752) उपपंजीयक,JAIPUR-III
((Lease deed for local bodies (Patta))

उप पंजीयक
जयपुर, दुर्गापुरा

राजस्थान RAJASTHAN

61AA 202177

नीचे खातेदारी की [illegible] बचेसोला
उच्चोरकापाल योजना में भूखण्ड संख्या/
खसरा नं. [illegible] क्षेत्रफल [illegible]
पर्यवेक्षण [illegible] है।
रुपये [illegible]

[illegible] अधिकारी
जोन-13
जयपुर विकास प्राधिकरण, जयपुर

जोन-13

Stamps and Registration Department
OFFICE OF SUB REGISTRAR SR - III
JAIPUR
(Rule 75 & 131)
FEE RECEIPT

Fee Receipt No	2013053001669	Date	31/01/2013
Presenter Name	NARENDRA SINGH	Document S. No	2013053001752
Presenter/Property Address	10/358 SUNDAR VIHAR PASCHIM VIHAR NEW DELHI RAJ. DIR. ROYAL QUEST RESORTS PVT LTDnull		
Document Type	Lease deed for local bodies (Patta)		
Claiment Name		Payment Mode	Cash
Face Value	6310080	Evaluated Value 0	Stamp Value 1010

Ord- registration fee	50000	Commssion	0
csi_more_50000	300	Cust body	0
stamp(memorandom)	0	reg(memorandom)	0
Penalty	0		0
stamp duty	314500	surcharge	31551
us_25_34	0	others	0
us_64_67	0	inspection_fee	0
		Total :	346351

Three Lakh Ninety Six Thousand Three Hundred Fifty One Only

Cashier

SUB Registrar JAIPUR-III
उप पंजीयक
जयपुर, तृतीय

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108\1925
Order No : 2014-2015/Jaipur/4359 Dispatch Date: 24/07/2014

M/s Royal Quest Resorts Pvt. Ltd.,

Village - Kacherwala, Kukas , Tehsil:Amber
District:Jaipur

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 19/03/2014 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **,is hereby granted** granted for your **Hotel plant** situated / proposed at **Village - Kacherwala, Kukas Tehsil:Amber District:Jaipur** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **19/03/2014** to **28/02/2017 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Service	30.00 BEDS

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108
Order No : 2014-2015/Jaipur/4359 Dispatch Date: 24/07/2014

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(130KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 That the **Hotel plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

9 **This consent is not evidence for ascertaining entitlement of land.**

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

101

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108
Order No : 2014-2015/Jaipur/4359 Dispatch Date: 24/07/2014

10 That you shall not install any sources of air pollution other than D.G.Set of 130 KVA without prior permission of the Board.

11 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.

12 That unit shall not carryout expansion in terms of increase in Rooms/ Beds capacity without prior permission of the state board.

13 That the hotel shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.

14 That he hotel shall not organize any lunch/diner on the occasion of marriage parties, birthday parties and other similar functions in the hotel premise.

15 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

16 That the hotel shall maintain the Oil & Grease trap in god condition, so that oil & grease coming with waste water from kitchen/laundry will retain the trap.

17 That you shall comply to the provisions of the Water Cess Act,1977.

18 That this consent issued subject to decision of honorable High Court in the matter of "SB Civil Writ petition no: 11153/2011, Suo-Moto vis. State of Rajasthan "if Any.

19 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act.**

20 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

21 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263
www.rpcb.nic.in
Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/1107-1108 Dispatch Date: 24/07/2014
Order No : 2014-2015/Jaipur/4359

Yours Sincerely

Regional Officer

Copy To:-
1 Master File.

Regional Officer

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825

Unit Id : 53929 Dispatch Date: 11/05/2017

M/s Royal Quest Resorts Pvt. Ltd.,

Village - Kacherwala, Kukas , Tehsil:Amber

District:Jaipur

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 13/02/2017 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **,is hereby granted** for your **Royal Quest Resorts Pvt. Ltd plant** situated / proposed at **KHASRA NO-25,27,28,29 AND 58,Village - Kacherwala, Kukas, JAIPUR Tehsil:Amber District:JAIPUR** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

1 That this Consent to Establish is valid for a period from **13/02/2017** to **31/01/2022 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Service	40.00 ROOM (80 BEDS)

3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.

4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA

Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440
Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017
Unit Id : 53929

5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

6 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D G SET(130KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

7 That the **Royal Quest Resorts Pvt. Ltd plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Signature val
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017

Unit Id : 53929

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

9 That the hotel shall obtain all necessary permission from concern authorities i.e. District Administration Jaipur, Nagar Nigam & Jaipur Development Authority for expansion of establish of the plant.

10 That industry shall apply for consent to operate under the provisions of the Air Act, 1981 & the Water Act, 1974 four months in advance before commissioning of the project.

11 This consent is not evidence for ascertaining entitlement of land.

12 That the hotel shall require proper treatment and disposal and installation of adequate pollution control measures in accordance with the provisions of the Water Act and the Air Act for the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/dinner on the occasion of marriage parties, birthday parties and other similar functions in the premises of your hotel.

13 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.

14 Unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.

15 That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.

16 That this consent to establish is valid for hotel with 40 rooms i.e. 80 beds only,for any change in capacity of the services, the hotel has to seek fresh consent to establish.

17 That unit shall carryout plantation within the premises in at least 33% of the total plot area.

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440
Order No : 2017-2018/Jaipur/6825 Dispatch Date: 11/05/2017
Unit Id : 53929

18 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.

19 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by legal supplier of fresh water only.

20 That if the project cost exceed Rs. 1475 Lacs, the unit shall take/obtain modification in consent to establish after paying fee as applicable.

21 That this consent to establish shall be subject to compliance of any direction or order passed by court of law in the matter.

22 That unit shall not apply / obtain any "Star Category" certificate without prior permission of the State Board.

23 That the solid waste generated from the Hotel Services should be properly collected, segregated and disposed as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.

24 That the unit shall comply the Water Cess Act, 1977.

25 That this consent to establish shall be subject to decision of Hon'ble High Court in the matter of "SBWP No. 11153/2011, Suo Moto V/s. State of Rajasthan" if any.

26 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act.**

27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s).

Signature Valid
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/1903(1)/2014-2015/439-440

Order No : 2017-2018/Jaipur/6825 **Dispatch Date:** 11/05/2017

Unit Id : 53929

Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

GIC

Copy To:-

1 Master File.

Regional Officer[Jaipur]

GIC

Signature valid

Digitally signed by MAHESH CHANDRA SHARMA
Date: 2017.05.11 16:05:41 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

M/s ROYAL QUEST RESORTS PVT. LTD.

10/358, SUNDER VIHAR, PASCHIM VIHAR , NEWDELHI
Tehsil:NEW DELHI
District:NEW DELHI

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 06/01/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **ROYAL QUEST RESORTS PVT. LTD. plant** situated at **KHASRA NOS25,27,28,29 58 VILLAGE KACHERAWALA KUKAS Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **06/01/2018** to **31/12/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Service	40.00 ROOM (80 BEDS)

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	10.000	NIL	10.000 Plantation and Horticulture

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 **That the hotel shall obtain all necessary permission from concern authorities i.e. District Administration Jaipur, Nagar Nigam & Jaipur Development Authority for expansion of establish of the plant.**

7 **This consent is not evidence for ascertaining entitlement of land.**

8 **That the hotel shall require proper treatment and disposal and installation of adequate pollution control measures in accordance with the provisions of the Water Act and the Air Act for the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/dinner on the occasion of marriage parties, birthday parties and other similar functions in the premises of your hotel.**

9 **That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.**

10 **Unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.**

11 **That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.**

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974 **Date:** 20/11/2018
Unit Id : 84911

12 **That this consent to operate is valid for hotel with 40 rooms i.e. 80 beds only,for any change in capacity of the services, the hotel has to seek fresh consent to establish.**

13 **That unit shall carryout plantation within the premises in at least 33% of the total plot area.**

14 **That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.**

15 **That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by legal supplier of fresh water only.**

16 **That if the project cost exceed Rs. 1481 Lacs, the unit shall take/obtain modification in consent to establish after paying fee as applicable.**

17 **That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.**

18 **That unit shall not apply / obtain any "Star Category" certificate without prior permission of the State Board.**

19 **That the solid waste generated from the Hotel Services should be properly collected, segregated and disposed as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.**

20 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

21 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

22 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/2990(1)/2018-2019/1912-1913
Order No : 2018-2019/Jaipur/7974
Date: 20/11/2018
Unit Id : 84911

time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

Copy To:-

1 Master File.

Regional Officer[Jaipur]

Signature valid
Digitally signed by Mahesh Chandra Sharma
Date: 2018.11.20 17:33:29 IST
Reason: SelfAttested
Location:

Room#	Guest Name	Mar.	Company...	Plan	D.O.A	D.O.D	LS	Mat.	Pax	Type	Stat	Ch.	Chg
					Present Occupancy								
101 **	Mr Ankit Saraswat	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
102 **	Mr Bakul k Gupta	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
103 **	Mr Pranjal Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
104 **	Mr Rajveer Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	3	CHS	REGU	1	
105 **	Mr Vikas Kumar Chauhan	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	3	CHS	REGU	1	
106 **	Mr Bharat	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
107 **	Mr Sudesh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
108 **	Mrs Llayda Can	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
109 **	Mr Vijay Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	JHS	REGU	1	
201 **	Mr Prabhu Aggarwal	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
202 **	Mr Sharad Aggarwal	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
203 **	Mr Vivek Srivastava	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	JHS	REGU	1	
204 **	Mr Ved Parkash	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
205 **	Mr Siddharth Ghosh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	JHS	REGU	1	
206 **	Mr Sanjay Aneja	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
207 **	Mr Sahi Chandra	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
208 **	Mr Manindra Aggarwal	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	JHS	REGU	1	
209 **	Mr Sughanshu Saxsena	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	THS	REGU	1	
301 **	Mr Kaushlendra kumar ojh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	THS	REGU	1	
302 **	Mr Sandeep Fuller	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
303 **	Mr Sujit Guha	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	THS	REGU	1	
304 **	Mr Pratik Kuleshreshta	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	3	THS	REGU	1	
305 **	Mr Pankaj Agarwal	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	LUX	REGU	1	
401 **	Mr Kuldeep Tanwar	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	LUX	REGU	1	
403 **	Mr Bhawani Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	1	LUX	REGU	1	
404 **	Miss Gulshan Kwatra	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	1	LUX	REGU	1	
405 **	Mr Bhawani Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	PSV	REGU	1	
501 **	Mr Chandra deo singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	PSV	REGU	1	
502 **	Mr Rajan Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	PSV	REGU	1	
503 **	Mr Bhawani Singh	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	PSV	REGU	1	
504 **	Miss Arti Ba Tanwar	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	3	PSV	REGU	1	
505 **	Mr Kuldeep Tanwar	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
506 **	Mr Manoj Puri	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	CHS	REGU	1	
507 **	Mr Rajiv	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND	2	BHS	REGU	1	
509 **	Mr Rajiv Gandotra	FIT	FIT(FREE INDIVIDUAL TRAVE	CP	19/11	21/11 -2		IND					
					Total Pax : 72								47
	Total Rooms 35												
					Complimentary & House Guest								
					Total Pax : 0								0
	Total Rooms : 0				Day Use / Checked Out Rooms								
					Total Pax : 0								0
	Total Rooms : 0												
				Total Rooms : 35					Total Pax : 72				
	Present Occupancy			Total Rooms : 0					Total Pax : 0				
	Retention Charges			Total Rooms : 0					Total Pax : 0				
	Day Use / Checked Out Rooms			Total Rooms : 0					Total Pax : 0				
	Part Settlements			Total Rooms : 0					Total Pax : 0				
	Checked Out Rooms with Allowances			Total Rooms : 0					Total Pax : 0				
	Inhouse Rooms with Allowances												

EMPLOYEE DETAILS			
Sr.No.	**Name**	**Designation**	**Department**
1	Parmod Kumar	OM	Operation
2	Rohit Yogi	RDM	Admin
3	Susant Kumar Singh	Accountant	Admin
4	Pritam Kumar Bareth	Sous Chef	F&B Production
5	Rakesh Chandra Kandpal	CDP	F&B Production
6	Sumit Kumar	Executive	F & B Service
7	Rohit Mehra	Executive	F & B Service
8	Simran	Executive	Admin
9	Dinesh Kumar Meena	Technician	Engineering
10	Rakesh Yadav	Chief Engg.	Engineering
11	Pappu Lal Saini	Electrician	Engineering
12	Gopal	Mason	Engineering
13	Chotmal	Carpenter	Engineering
14	Hanuman Sahay Saini	Plumber	Engineering
15	Ram Prasad Meena	Electrician	Engineering
16	Kirodi Lal Meena	Commi III	F&B Production
17	Santosh Kumar	Commi II	F&B Production
18	Om Singh	Tr. Captain	F&B Service
19	Bhagwan Singh	GSA	F&B Service
20	Himani	GSA	F&B Service
21	Rajender	Store Assistant	Purchase
22	Shishpal Meena	Bell Boy	Front Office
23	Divyanshu	DM	Front Office
24	Raj Kumar Sharma	GSA	Front Office
25	Devashish Bhatt	Associate	Front Office
26	Ravi	Associate	Front Office
27	Arjun Lal Meena	Associate	Housekeeping
28	Mukesh Kumar Meena	Associate	Housekeeping
29	Vinod Jat	Associate	Housekeeping
30	Narendra Kumar Bunkar	Associate	Housekeeping
31	Rohitash Meena	Associate	Housekeeping
32	Shankar Lal Gurjar	Sr. Associate	Housekeeping
33	Manoj Koli	Associate	Housekeeping
34	Choth Mal Meena	Associate	Gardener
35	Ramji Lal Meena	Associate	Gardener
36	Giriraj Kumar Meena	Associate	Gardener
37	Rajkumar Meena	Associate	Gardener
38	Soni Devi	Associate	Gardener
39	Mamraj Meena	Supervisor	Security
40	Manoj Kumar Meena	Guard	Security

ROYAL QUEST RESORTS PVT. LTD.

Annexure-9

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं॰ 0141–2700151 ई–मेलः pccf.cwlw.forest@rajasthan.gov.in

क्रमांकः एफ 8 (07)2024/विधि/मुवजीप्र–02868/2024–25 दिनांकः ई–हस्ताक्षर

बैठक कार्यवाही विवरण

दिनांक 07.01.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ अभ्यारण्य के ईको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहेः–

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर।
3. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
4. श्री के.सी. मीना, अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राज0 जयपुर।
7. श्री जगदीश चन्द गुप्ता, उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. श्री दिनेश कुमार गुप्ता, उप वन संरक्षक (एफ.सी.ए.), राज0 जयपुर।
9. सर्वेयर, कार्या0 उप वन संरक्षक, (वन्यजीव), चिडियाघर, जयपुर।

उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ अभयारण्य की अधिसूचना दिनांक 22.09,1980 को जारी की गई , में उल्लेखित अभयारण्य की चारों दिशाओं की सीमाओं के विवरण के बारे में अवगत कराया। नाहरगढ अभयारण्य के इको सेसेटिव जोन की जारी अधिसूचना दिनांक 08.03.2019 में संलग्न जी टी शीट में अभयारण्य की सीमा का अवलोकन कराया। नक्शे पर दर्शायी गई अभयारण्य की सीमा को परपल रंग से मार्क किया गया है। उक्त नक्शे में सीमा पर 1 से 100 बिन्दु अंकित किये गये है, जबकि अधिसूचना में अभयारण्य की सीमा के केवल 11 बिन्दुओं के जी. पी. एस. कोआर्डिनेटस की सूची का उल्लेखन किया गया है, जिनसे पूरी अभयारण्य की सीमा को प्रदर्शित नहीं किया जा सकता है। नक्शे पर प्रदर्शित/मार्क की गयी अभ्यारण्य की सीमा को अभयारण्य की जारी की गई अधिसूचना दिनांक 22.09.1980 के अनुसार पढने पर नक्शे पर प्रदर्शित की गई सीमा में काफी त्रुटियॉ देखने में पायी गई । उक्त नक्शे पर मार्क की गई सीमा एवं अभयारण्य की अधिसूचना में अन्तर के कारण माननीय न्यायालयों में काफी संख्या में वाद विचाराधीन है। जिनके कारण माननीय न्यायालयों में अलग अलग तरह से जवाब प्रस्तुत करने वादों की संख्या में वृद्वि लगातार हो रही है। उक्त समस्या का समाधान किया आवश्यक

Signature valid
Digitally signed by Pa[illegible] Kumar Upadhyay
Designation : [illegible] Chief Conservator Of [illegible]st
Date: 2025.01.09 [illegible]:59:55 IST
Reason: Approved

RajKaj Ref No.: 12884778

उक्त संबंध में बैठक में उपस्थित सभी सदस्यों से चर्चा की गई और अभयारण्य की अधिसूचना एवं नाहरगढ अभयारण्य के इको सेंसेटिव जोन की अधिसूचना दिनांक 08.03.2019 को जारी की गई, के साथ नक्शे पर मिलान कर अध्ययन किया गया। जिसमें सर्वसम्मति से निर्णय लिया गया कि नाहरगढ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभयारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ वन्यजीव अभयारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ–साथ इको सेंसेटिव जोन की अधिसूचना के आधार पर इको सेंसेटिव जोन का संशोधित नक्शा भी प्रस्तुत किया जावे।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांकः एफ 8 (07)2024/विधि/मुवजीप्र–02868/2024–25 दिनांकः ई–हस्ताक्षर

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
2. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर
4. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (आई.टी.), राज0 जयपुर।
8. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature valid

Digitally signed by Pavan Kumar Upadhyay
Designation : Principal Chief Conservator Of Forest
Date: 2025.01.09 14:59:55 IST
Reason: Approved

RajKaj Ref No.: 12884778

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं॰ 0141–2700151 **ई–मेलः pccf.cwlw.forest@rajasthan.gov.in**

क्रमांकः एफ 8(07)2024/विधि/मुवजीप्र–02868/2024–25 Jaipur, Date: As Per Sign

बैठक कार्यवाही विवरण

नाहरगढ वन्यजीव अभयारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित पूर्वी सीमा की विवेचना एवं ईको–सेन्सिटिव जोन के संबंध में दिनांक 07.01.2025 को आयोजित बैठक में उप वन संरक्षक, वन्यजीव, चिडियाघर, जयपुर को दिनांक 17.01.2025 तक उक्त अधिसूचना के अनुसार नक्शा तैयार कर प्रस्तुत करने हेतु निर्देशित किया गया था। जिसके क्रम में उप वन संरक्षक वन्यजीव, चिडियाघर द्वारा नक्शा तैयार कर प्रस्तुत किया गया। उक्त के क्रम अद्योहस्ताक्षरकर्ता की अध्यक्षता में दिनांक 21.01.2025 में दोपहर 3.00 बजे आयोजित की गई थी। बैठक में निम्नांकित अधिकारी/कर्मचारी उपस्थित हुए–

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति. प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी, एफ.सी.ए., राज0, जयपुर।
3. श्री सुपोंग शशी, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
4. श्री विजय पाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
5. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), जयपुर।
6. श्री गिरीश कुमार शर्मा, सर्वेयर, कार्यालय उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।

उपस्थित सदस्यों द्वारा उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर द्वारा प्रस्तुत नक्शों का अवलोकन किया गया। अवलोकन उपरांत नक्शों को अभयारण्य की सीमा विवरण के अनुरूप प्रदर्शित होने में कमियां पाई गई।

इस संबंध में श्री वेंकटेंश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज–8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्य जीव अभयारण्य की

RajKaj Ref No.: 13250953

सीमा विवरण के अनरूप नक्शा बनाने के लिए यह आवश्यक होगा कि पूरी तैयारी नये सिरे से किया जाना उचित होगा, जिस पर सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि) द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज–8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्यजीव अभयारण्य क्षेत्र एवं विवरण में दिए गए समस्त गांवों के मूल नक्शे एकत्रित किये जाकर सभी नक्शों को एक साथ बिछाकर नाहरगढ अभयारण्य की सीमा विवरण के अनुसार उन नक्शों के उपर लाईन डाली जाये ताकि सीमा का सही चित्रण हो सकें। जिसके संबंध में सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अद्योहस्ताक्षरकर्ता द्वारा निर्देशित किया गया कि उक्त कार्यवाही पूर्ण की जाकर दिनांक 28.01.2025 को दोपहर बाद 3.00 बजे समिति के समक्ष रिपोर्ट प्रस्तुत करें।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांकः एफ 8(07)2024/विधि/मुवजीप्र–02868/2024–25 Jaipur, Date: As Per Sign

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :–

1. प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर।
2. प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. उप वन संरक्षक (आई.टी.), जयपुर।
9. रक्षित पत्रावली।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature Not Verified

Digitally Signed by P.K. Upadhyaya
Designation : Principal Chief Conservator Of Forest
Date :28-01-2025 03:31:53

RajKaj Ref No.: 13250953

कार्यालय प्रधान मुख्य वन संरक्षक एंव मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना, जयपुर–302004, e-mail – pccf.cwlw.forest@rajasthan.gov.in , Ph.- 0141-2700151

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र–02868 दिनांक : ई–हस्ताक्षर

बैठक कार्यवाही विवरण

बैठक सूचना क्रमांक 14394281 दिनांक 26.03.2025 के क्रम में नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं की विवेचना एवं तत्संबंधी कार्यवाही हेतु प्रधान मुख्य वन संरक्षक व मुख्य वन्य जीव प्रतिपालक की अध्यक्षता में द्वितीय बैठक उनके कक्ष में आयोजित की गयी जिसमें निम्न अधिकारीगण उपस्थित हुए।

1. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि अरण्य भवन, जयपुर।
2. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
3. श्री टी. मोहन राज, मुख्य वन संरक्षक, वन्यजीव, जयपुर।
4. श्री सी.आर. मीणा, मुख्य वन संरक्षक, कार्य आयो0 एवं वन बन्दो0 राज0, जयपुर।
5. श्री सुदर्शन शर्मा, उप वन संरक्षक, एफ.सी.ए. जयपुर।
6. श्री अशोक कुमार जैन, उप वन संरक्षक, सूचना प्रौद्योगिकी, जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
8. श्री प्रेम शंकर मीणा, सहायक वन संरक्षक, नाहरगढ वन्यजीव अभ्यारण्य, जयपुर।
9. श्री गिरीश नारायण शर्मा, सर्वेयर, कार्या0 उप वन संरक्षक (वन्यजीव) चिडियाघर।

बैठक प्रारम्भ की जाकर पूर्व की बैठक में दिऐ गये निर्देशों की प्रगति के संबंध में मुख्य वन्यजीव प्रतिपालक द्वारा अब तक की गयी कार्यवाही के बारे में अवगत कराने हेतु निर्देशित किया गया।

1. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा इस क्रम में की जाने वाली कार्यवाही के बारे में संक्षिप्त रूप से अवगत कराते हुऐ उप वन संरक्षक आई.टी को इस कार्य के लिये अपनाई गयी सम्पूर्ण तकनीकी प्रक्रिया के बारे में विस्तृत रूप से अवगत कराने हेतु निर्देशित किया गया।
2. श्री अशोक कुमार जैन, उप वन संरक्षक आई.टी द्वारा वन्यजीव चिडियाघर वन मंडल से उप वन संरक्षक द्वारा उपलब्ध कराये गये विभिन्न वन भूमि रिकॉर्ड जैसे मूल नोटिफिकेशन, वन भूमि खसरा मैप, खसरा मिलान रिकॉर्ड, एवं अन्य उपलब्ध विभिन्न आदेश आदि के आधार पर तैयार कर वन मंडल द्वारा प्रस्तुत किये गये डिजिटल नक्शों में प्रयुक्त डेटा एवं प्रक्रिया से सदस्यों को अवगत कराया गया।
3. श्री जैन द्वारा दी गयी जानकारी एवं वन भूमि तथा अन्य समस्त संबंधित भुमियों पर नोटिफिकेशन के क्रम में दिशावार विवरण के अनुसार समिति सदस्यों द्वारा विस्तृत चर्चा की गयी।
4. इस प्रकार खसरा स्केल पर खसरा वार जानकारी, अधिसूचित वन भूमि एवं राजस्व व अन्य सभी प्रकार की भूमियों की स्थितियों का आंकलन करते हुये अभ्यारण्य की डिजिटल सीमा लाईन को प्रस्तुत नक्शों पर इंगित करने हेतु आवश्यक कार्यवाही बाबत उप वन संरक्षक आई0टी0 एवं उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।
5. इस अभ्यारण्य सीमा लाईन को डिजिटल रूप में बनाये जाने हेतु उप वन संरक्षक आई.टी श्री जैन द्वारा दिनांक 01 अप्रैल 2025 तक पूर्ण करने का आश्वासन दिया गया।
6. श्री वेंकटेश शर्मा अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा उप वन संरक्षक आई.टी को अपनायी गयी तकनीक कार्यप्रणाली (SOP) का सरल भाषा में विवरण तैयार कर अगामी बैठक में प्रस्तुत करने हेतु निर्देशित किया गया।
7. अभ्यारण्य क्षेत्र के संबंध में सभी प्रकार की भूमि से संबंधित आवश्यक पत्रावली, नोटिफाईड भूमि नोटिफिकेशन, अन्य विभागों को आवंटित की गयी भूमि नोटिफिकेशन इत्यादि को क्रमबद्ध रूप से एक पृथक पत्रावली के रूप में तैयार कर मुख्य वन्यजीव प्रतिपालक राजस्थान को उपलब्ध कराने हेतु उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।

Signature Not Verified
Digitally signed by Shilpa Mehra
Designation : Principal Chief Conservator of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved

RajKaj Ref No.: 14543690

8. इसी प्रकार अभ्यारण्य क्षेत्र की उक्त प्रक्रिया से इंगित की जाने वाली सीमा लाईन के ग्रामवार सीमा इंगितीकरण के औचित्य विवरण भी सर्वेयर कार्यालय हाजा उप वन संरक्षक चिडियाघर जयपुर द्वारा तैयार किये जाने हेतु उन्हें निर्देशित किया गया जिसमें समस्त प्रकार की भूमि का विस्तृत विवरण उल्लेखित किया जावे कि संबंधित ग्राम की भूमि किस कारण छोड़ी गयी है अथवा जोड़ी गयी है।
9. बैठक चर्चा के दौरान यह भी निर्देशित किया गया कि उक्तानुसार तैयार किये गये नक्शे के आधार पर उप वन संरक्षक वन्यजीव चिडियाघर जयपुर द्वारा भौतिक रूप से मौके की स्थिति का परीक्षण/मुआयना करवाया जावे जिससे मौके की वर्तमान वास्तविक स्थिति की सही जानकारी ली जा सके।

बैठक सधन्यवाद समाप्त हुई एवं अगली बैठक दिनांक 04.04.2025 को सांय 5.00 बजे नियत कर उप वन संरक्षक (वन्यजीव) चिड़ियाघर को ग्राउन्ड ट्रथिंग की रिपोर्ट के साथ उपस्थित होने के निर्देश दिये गये।

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

क्रमांक : एफ.8(07)2024/विधि/मुवजीप्र–02868 दिनांक :ई–हस्ताक्षर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. निजी सचिव, प्रधान मुख्य वन संरक्षक, (वन बल प्रमुख) राजस्थान जयपुर।
2. निजी सचिव, प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर।
3. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि, राजस्थान जयपुर।
4. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक,एफ.सी.ए., राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
6. मुख्य वन संरक्षक, कार्य आयोजना एवं वन बन्दोंबस्त, राजस्थान, जयपुर।
7. उप वन संरक्षक, सूचना प्रौद्योगिकी, अरण्य भवन जयपुर।
8. उप वन संरक्षक (वन्यजीव) चिडियाघर, राजस्थान, जयपुर

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

Signature Not Verified

Digitally signed by Shikha Mehra
Designation : Principal Chief Conservator Of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved

RajKaj Ref No.: 14543690

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नम्बरः 0141–2700151 ई–मेलः pccf.cwlw.forest@rajasthan.gov.in

क्रमांकः एफ.8(1)2023/ई–1876/विधि/मुवजीप्र दिनांकः

बैठक कार्यवाही विवरण

दिनांक 27.06.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ़ अभ्यारण्य के ईको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक राजस्थान जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहें।

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. श्री राजेश कुमार गुप्ता, अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. श्री सी.आर.मीना, मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।
8. श्री गिरीश नारायण शर्मा, सर्वेयर कार्या0 उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ़ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के क्रम में अब तक की गई कार्यवाही की विस्तृत जानकारी दी गई है।

माननीय राष्ट्रीय हरित अभिकरण भोपाल द्वारा कमल तिवारी बनाम यूनियन ऑफ इण्डिया व अन्य एप्लीकेशन संख्या 97/2022 (CZ) तथा एक्जीक्यूशन एप्लीकेशन संख्या 06/2024 (Z) में दिनांक 16.12.2024 को पारित आदेश में निर्देशित किया कि A Copy of the order with Pages discussed above be forwarded to the Chief Secretary and the Member Secretary, State of Rajasthan, State Pollution Control Board for proper and necessary action and to ensure the finalization of boundaries of Nahargarh Wildlife according to the Notifications. संलग्नक– 1

उक्त आदेशो के क्रम में पहली बैठक प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक राजस्थान जयपुर की अध्यक्षता में हुई, जिसमें निम्नानुसार सदस्यों को आमन्त्रित किया गया।

1. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।

7. उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

A. उक्त बैठक में मुख्यतः नाहरगढ़ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में उल्लेखित चारो दिशाओं की सीमा के विवरण के बारे में अवगत कराया गया तथा नाहरगढ़ वन्य जीव अभ्यारण्य के इको सेन्सिटिव जोन की सीमा का अवलोकन कराया गया। सभी सदस्यों द्वारा सर्व सम्मति से निर्णय लिया गया कि नाहरगढ़ वन्य जीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभ्यारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ़ वन्यजीव अभ्यारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ–साथ इको सेन्सिटिव जोन की अधिसूचना के आधार पर इको सेन्सिटिव जोन का संशोधित नक्शा प्रस्तुत किया जावें। संलग्नक–2

B. अगली बैठक दिनांक 21.01.2025 को दोपहर 3:00 PM बजे आयोजित की गई। जिसमें अधिसूचना दिनांक 22.09.1980 के अनुसार सभी गांव के मूल नक्शे एकत्रित कर सीमा विवरण अनुसार लाइन डाली जाने बाबत् सभी उपस्थित जनो द्वारा सहमति जाहिर की। संलग्नक–3

C. अगली बैठक दिनांक 27.03.2025 को आहुत की गई है जिसमें निर्णय लिया गया कि उप वन संरक्षक आई. टी. को इस कार्य के लिए अपनाई जा रही सम्पूर्ण तकनीकी प्रक्रिया बताने हेतु निर्देशित किया। इस कम में उप वन संरक्षक आई. टी. द्वारा वनमण्डल वन्य जीव चिड़ियाघर द्वारा उपलब्ध कराये गये रिकॉर्ड अनुसार डिजीटल नक्शे बनाये गये। तथा उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर को भौतिक रूप से मौके की वर्तमान वास्तविक स्थिति की जानकारी अगली बैठक में प्रस्तुत करने हेतु निर्देशित किया गया। संलग्नक–4

D. बैठक दिनांक 01.05.2025 में उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा अब तक की गई कार्यवाही को प्रजेन्टेशन के द्वारा प्रस्तुत किया गया। प्रजेन्टेशन पर विस्तृत चर्चा उपरान्त कुछ संशोधन प्रस्तावित किये गये। जिन्हे अगली बैठक दिनांक 08.05.2025 को प्रस्तुत करने के निर्देश दिये गये। संलग्नक–5

E. बैठक दिनांक 08.05.2025 नक्शे को उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा प्रस्तुत किया गया। उक्त नक्शे में विभिन्न प्रकार के संशोधन हेतु निर्देशित किया गया। तथा अपनाई जा रही विधि की SOP प्रस्तुत कर अनुमोदन हेतु निर्देशित किया गया। संलग्नक–6

F. बैठक दिनांक 04.06.2025 को उप वन संरक्षक (वन्यजीव) चिड़ियाघर जयपुर द्वारा संशोधन सहित नक्शा प्रस्तुत किया गया। जिसे सभी अधिकारीगणो द्वारा सही माना जा कर निर्देशित किया गया कि दिनांक 22.09.1980 के नोटिफिकेशन अनुसार नाहरगढ़ अभ्यारण्य का इकजाई नक्शा बनाने के निर्देश दिये गये, ग्राम वाईज नक्शो में प्रत्येक राजस्व ग्राम के नाहरगढ़ अभ्यारण्य में आने वाले खसरों की सूची भी प्रदर्शित की जावे। संलग्नक–7

G. उक्त कार्यवाही के दौरान अपनाई जा रही मानक संचालन प्रक्रिया का अनुमोदन इस पूरी कार्यवाही में सम्मलित अधिकारीगणो द्वारा कर दिया गया हैं। संलग्नक–8

H. नाहरगढ़ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 के अनुसार प्रत्येक गांव का पृथक–पृथक नक्शा तैयार कर समिति के समक्ष प्रस्तुत किया गया जिसे समिति द्वारा हस्ताक्षरित किया गया है।

1. ग्राम कोटड़ा का नक्शा संलग्न है। संलग्नक–9
2. ग्राम कुकस का नक्शा संलग्न है। संलग्नक–10
3. ग्राम खुराड़ का नक्शा संलग्न है। संलग्नक–11

4. ग्राम नेस्तीवास का नक्शा संलग्न है। संलग्नक–12
5. ग्राम चिमनपुरा का नक्शा संलग्न है। संलग्नक–13
6. ग्राम आमेर का नक्शा संलग्न है। संलग्नक–14
7. ग्राम नाहरगढ़ का नक्शा संलग्न है। संलग्नक–15
8. ग्राम किशनबाग का नक्शा संलग्न है। संलग्नक–16
9. ग्राम पापड़ का नक्शा संलग्न है। संलग्नक–17
10. ग्राम मायलाबाग का नक्शा संलग्न है। संलग्नक–18
11. ग्राम जैसल्या का नक्शा संलग्न है। संलग्नक–19
12. ग्राम आकेड़ाडूंगर का नक्शा संलग्न है। संलग्नक–20
13. ग्राम सिस्यावास का नक्शा संलग्न है। संलग्नक–21
14. ग्राम बड़ागांव जरख्या का नक्शा संलग्न है। संलग्नक–22
15. ग्राम बीड़ तालेडा का नक्शा संलग्न है। संलग्नक–23
16. ग्राम दौलतपुरा का नक्शा संलग्न है। संलग्नक–24

I. नाहरगढ़ वन्यजीव अभ्यारण्य अधिसूचना दिनांक 22.09.1980 के सीमा विवरण अनुसार एकजाई नक्शा तैयार किया जाकर समिति द्वारा हस्ताक्षरित किया गया हैं। संलग्नक–25

J. नाहरगढ़ वन्यजीव अभ्यारण्य के अन्तर्गत आने वाली भूमि की ग्राम वार क्षेत्रफल की सूची वर्ष 2019 (संवत् 2076) के अनुसार। संलग्नक–26

इस प्रकार अब तक हुइ सभी कार्यवाही, मानक संचालन प्रक्रिया, सभी 16 गांवो के नक्शे एवं एकजाई नक्शा समिति द्वारा अनुमोदन कर हस्ताक्षर कर दिये गये हैं।

बैठक सधन्यवाद समाप्त हुई।

(शिखा मेहरा)
प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्थान

कमांकः एफ.8(1)2023/ई–1876/विधि/मुवजीप्र 09-15 दिनांकः 15/7/25

प्रतिलिपि– निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है–

1. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान जयपुर।
2. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
4. प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान जयपुर।
5. मुख्य वन संरक्षक (वन्यजीव), राजस्थान जयपुर।
6. उप वन संरक्षक (आई.टी.), राजस्थान जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिड़ियाघर जयपुर।

उप वन संरक्षक (वन्यजीव) चिड़ियाघर, जयपुर क्रमांक 4026 17/7/25 दिनांक

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक, राजस्था

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition (PIL) No. 14254/2025

Nahargarh Van Evam Vanya Jeev Suraksha Evam Seva Samiti

----Petitioner

Versus

Union of India & Ors.

----Respondents

For Petitioner(s)	:	Mr. Vaibhav Pancholi on behalf of Mr. Krishan Chander Sharma
For Respondent Nos.1 and 4	:	Mr. R.D. Rastogi, ASG (through V.C.) with Mr. Devesh Yadav (through V.C.), Mr. Chandra Shekhar Sinha, Mr. Rajat Sharma & Mr. Yatharth Asopa
For Respondent Nos.2, 3, 5, 6 & 7	:	Mr. Avinash Choudhary, Mr. Hardik Singh, Mr. Ramdhan, Mr. Vinayam Saran and Ms. Mansi Sharma

---

HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE SANJEET PUROHIT

Order

19/09/2025

1. Learned counsel appearing on behalf of the petitioner submits that while preparing a revised map of the Nahargarh Wildlife Sanctuary, only the villages which were found part of the forest area have been included, while the described area which is also required to be included, has been left out.

2. The new map of the Nahargarh Wildlife Sanctuary is being prepared in the garb of an order passed by the National Green Tribunal dated 16.12.2024, which directed for finalization of boundaries of Nahargarh Wildlife according to the notifications.

3. Thus, he submits that the earlier notifications and the list of villages coming under the Wildlife Sanctuary and Eco Sensitive

Zone along with Geo Coordinates as available in the Gazette Notification dated 08.03.2019 as well as 22.09.1980, were required to be taken into consideration.

4. It is also stated that the boundary is being revised of the Nahargarh Wildlife Sanctuary to the detriment of the Sanctuary and Eco Sensitive Zone was required to be taken into consideration.

5. Issue notice to the respondents.

6. Mr. R.D. Rastogi, learned Additional Solicitor General accepts notice on behalf of respondents No.1 and 4, who shall take instructions in the matter and submit a report.

7. Mr. Avinash Choudhary, associate of Mr. B.S. Chhaba, learned Additional Advocate General, accept notice on behalf of respondent Nos.2, 3, 5, 6 & 7.

8. Let a detailed affidavit be also filed relating to the averments made in the present Public Interest Litigation by the learned ASG and also directed to take report from the State Forest Department in this regard and submit a comprehensive affidavit.

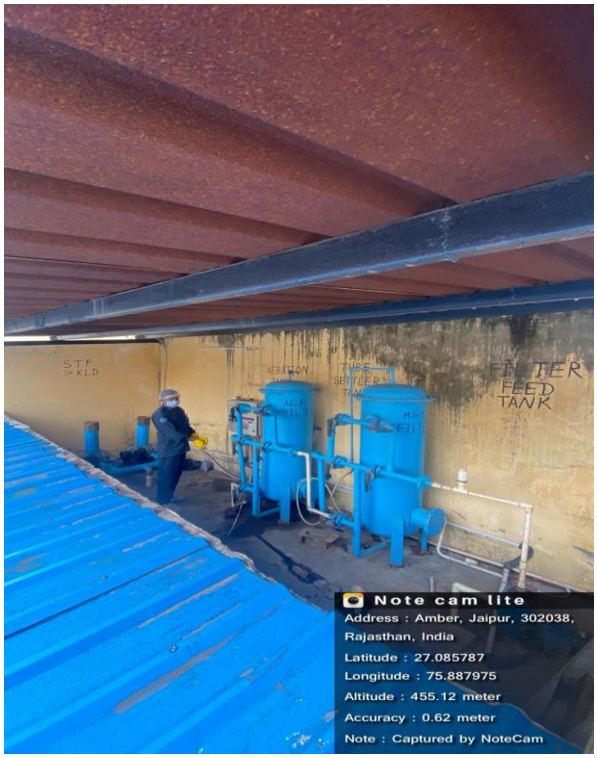
9. The State Counsel shall also file an affidavit of the PCCF.

10. It is directed that in the meanwhile, no change in the boundaries of the existing Nahargarh Wildlife Sanctuary which would include the Eco Sensitive Zone and the described area, shall be made.

11. List this case on 31.10.2025.

(SANJEET PUROHIT),J (SANJEEV PRAKASH SHARMA),J

AMIT/59


FILTER FEED TANK
Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.085787
Longitude : 75.887975
Altitude : 455.12 meter
Accuracy : 0.62 meter
Note : Captured by NoteCam

KRANTI
Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.085577
Longitude : 75.887933
Altitude : 454.07 meter
Accuracy : 2.97 meter
Note : Captured by NoteCam

Note cam lite
Address : Amber, Jaipur, 302038, Rajasthan, India
Latitude : 27.086155
Longitude : 75.887808
Altitude : 455.39 meter
Accuracy : 0.31 meter
Note : Captured by NoteCam